

NOTICE

With prior approval of Hon'ble Court and in partial modification of notice dated 23nd March, 2020 regarding mentioning of imminently emergent and urgent cases, instead of making such mention before Registrar (Judicial) (Listing) at Allahabad on Mobile No. 9532693559 and in his absence before Joint Registrar (Judicial) (Criminal) at Allahabad on Mobile No. 9473838827; and Registrar (Judicial) (Listing) at Lucknow on Mobile No. 9415028118 and in his absence before Registrar (Judicial) (Stationery) on Mobile No. 9412711100, it is hereby provided that henceforth such mention at Allahabad will be made on urgentlisting_allahabad@allahabadhighcourt.in and for Lucknow urgentlisting_lucknow@allahabadhighcourt.in only. It is further provided that mentioning of imminently emergent and urgent cases on the aforesaid mobile numbers will not be entertained.

By order of the Court,

Registrar General

Copy forwarded for information and necessary action to -

- 1. The Advocate General, U.P., Allahabad
- 2. The President, High Court Bar Association, High Court, Allahabad
- The Secretary, High Court Bar Association, High Court, Allahabad
- 4. The President, Advocate Association, High Court, Allahabad
- The Secretary, Advocate Association, High Court, Allahabad
- The President, Oudh Bar Association, High Court, Lucknow Bench, Lucknow
- The Secretary, Oudh Bar Association, High Court, Lucknow Bench, Lucknow
- 8. The Senior Registrar, High Court, Lucknow Bench, Lucknow
- 9. The Registrar (J) (Listing), High Court, Allahabad
- 10. The Accountant General, A.G. U.P., Allahabad
- The System Manager, Computer Center, High Court, Allahabad with the request to upload the notice on official website of High Court, Allahabad.

By order of the Court,

Registrar (J) (Listing)

HIGH COURT, LUCKNOW

Date: 25.03.2020

NOTICE

Under orders dated. 25.03.2020 of Hon'ble the Chief Justice, the Court work in Allahabad High Court shall remain suspended with immediate effect till further orders.

However, imminently emergent and urgent cases would be heard by the designated Division Bench/Single Judge after taking the necessary approval from Hon'ble the Senior Judge Lucknow. Vide notice dated. 23.03.2020, the Registrar General, Allahabad High Court had notified that cases of utmost urgency may be mentioned between 10:00 AM to 11:00 AM on the mobile numbers of Registrar (J) Listing Lucknow and in his absence on the mobile number of Registrar (J) Stationery who in turn shall obtain the orders from the nominated Hon'ble Judge(s). This arrangement has been modified to the extent that from now onwards, the request for mentioning the cases of utmost urgency shall be made only on the following email id for cases related to High Court, Lucknow:

email id- urgentlisting_lucknow@allahabadhighcourt.in

All the persons who want to mention cases of utmost urgency may submit their requests on the aforesaid email id only. Upon receiving such requests, necessary action shall be taken by the Registry.

Sd/-(Senior Registrar) 25.03.2020

Copy forwarded for necessary action to:

- 1. A.R. Cum P.S. to Hon'ble the Senior Judge, Lucknow
- 2. Registrar (J) Listing, High Court Lucknow
- 3. Registrar (Civil), High Court Lucknow
- 4. Registrar cum Head B.S., High Court Lucknow
- 5. Joint Registrar cum Incharge Head P.S., High Court Lucknow
- 6. Joint Registrar (Security), High Court Lucknow
- 7. Joint Registrar (Civil), High Court Lucknow
- 8. Joint Registrar- I & II (Criminal), High Court Lucknow
- 9. System Manager, High Court Lucknow
- 10. Court Officer, High Court Lucknow
- 11.Incharge Protocol, High Court Lucknow
- 12. Section Officers, Stamp Reporter/Registry sections

Sd/-(Senior Registrar) 25.03.2020

HIGH COURT OF JUDICATURE AT ALLAHABAD

INSTRUCTIONS FOR TAKING UP URGENT MATTERS IN ALLAHABAD HIGH COURT DURING COVID-19 PANDEMIC/LOCKDOWN

- 1. Learned Advocate/Litigant-in-person in cases of extreme urgency may send the request/application for urgent listing of the fresh matter/ pending matters with details/nature of urgency on urgentlisting_allahabad@allahabadhighcourt.in for Allahabad and on urgentlisting_lucknow@allahabadhighcourt.in for Lucknow for urgent listing only.
- 2. The application shall specify the option regarding appearance in the case either by:
 - a) Physical presence in a designated Room from where he will address the Hon'ble Judge over a video-link,

OR

- b) Cloud based Video Conferencing where submissions can be made from residence using a mobile phone, laptop, etc.
- 3. When application for urgent listing of the pending case is permitted by the Hon'ble Court and the matter is listed to be heard as per clause 2 (a) above, the entry of the Learned Advocate/Litigant-in-person in the High Court premises shall be strictly through an e-gate pass, (http://www.allahabadhighcourt.in/apps/ gatepass) only.

Standard Operating Procedure For E-Filing Of Fresh Urgent Matters

- 1. In fresh matters, when an application for urgent listing is allowed, a unique Code will be sent by return mail/sms to the concerned Learned Advocate/Litigant-in-person to enable him to e-file his petition.
- 2. The Learned Advocate/Litigant-in-person may e-file such case/petition by clicking on the e-filing link (named efiling portal) on the official website of Allahabad High Court (http://www.allahabadhighcourt.in) after entering the above unique code, over the internet.
- 3. The comprehensive e-filing guidelines are available on the official website of Allahabad High Court (http://www.allahabadhighcourt.in/allnotifications-ecourt.html). However, some extremely relevant portion thereof is extracted below for ready reference.
 - "4.Manner of swearing of e-Affidavit
 - i. Some oath commissioners have been identified who have been provided finger print scanners for taking thumb impressions of deponents and affixing them on the e-affidavit, similar to the procedure used in normal affidavits. The oath commissioner may also obtain and retain the actual thump impression of the deponent, obtained manually, for his record.
 - ii. The Oath Commissioner shall mention the serial number of the Oath Commissioners Stamp / Ticket along with his name and other necessary details and shall append his electronic signature of the affidavit. He shall however affix the actual stamp / ticket on this register and furnish the same to the High Court fortnightly, or at such intervals, as may be specified."
- 4. Oath commissioners wanting to get sworn, e-affidavits, and who have finger print scanners and computers at their disposal, will have to download the e-

- affidavit App available from the Official website of Allahabad High Court (http://www.allahabadhighcourt.in).
- 5. At the moment a limited number of oath commissioners are available at reception counter of Centre for Information Technology Building from 10.00 am to 2.30 pm.
- 6. Any petition(inclusive of affidavit annexures etc.) in .doc, .docx, .odt etc. can be used as such for preparation of e-affidavit. The entire document including the petition, applications, annexures, Vakalatnama and e-affidavit can then be saved in pdf format. The pdf file generated must thereafter be digitally signed. This digitally signed pdf should be loaded through the e-portal. This procedure obviates the requirement of a hard copy. The Counsel can, however, print a hard copy for his personal use.
- 7. Presently, the filing of matters filed before the ecourt is facilitated by the High Court and attendant/staff of Stock Holding Corporation by acceptance of hard copies of petitions. While this facility would continue, counsels/litigants are advised to follow the system setout in the preceding paragraphs in order to save time expended in efiling as also to minimise the expenses likely to be incurred. It may be noted that a pdf file generated after scanning is much larger in size and therefore harder to upload over the internet.
- 8. Where advance notice is liable to be given to the State or any Government body/Local body, the digital file can be emailed to the concerned Authority/Counsel. A Comprehensive list of such email addresses has also been published on the High Court website.
- 9. The e-filed petitions which totally comply with the above guidelines do not require a hard copy to accompany them. Hard copies of such cases may be called for by the Court at a later date after the lockdown is lifted.
- 10. Court fee has to be paid by purchase of electronic court fee from the online facility provided by the Stock Holding Corporation of India Limited (http://www.shcilestamp.com/). The payment, e-receipt or receipts provided by the Stock Holding Corporation of India Limited may be the attached with the e-file. Court fee may also be purchased at the counters provided for the purpose between 10 am to 12:30 PM at Kiosk Counter near Gate No.3-A, High Court, Allahabad. The 16 digit number printed on the court fees receipt or receipts, if more than one, shall have to be correctly and accurately fed in at the time of uploading of the efile.
- 11. Scanning of files and purchase of ecourt fees, the services being provided by the Stock Holding Corporation of India Limited at the e-filing counters earlier, shall be available between 10 AM to 12:30 PM at Kiosk Counter near Gate No. 3-A. Sri Aakash Chaurasiya, Executive, Stock Holding Corporation of India Limited may be contacted on Mob. No. 8052113888, for convenience. Systems for uploading the e file are also available at this location.
- 12. Matter such as defects (if any), in e-filed petitions, their listing date, time slot and the mode of attending the proceedings will be sent to the concerned Advocate/Litigant-in-person through SMS/email, at all necessary stages.
- 13. The Learned Advocates/Litigant-in-person are required to be in proper dress (Gown is not required) during the hearing through Video Conferencing.
- 14. Learned Advocates/Litigant-in-person appearing through Video-Conferencing shall maintain decorum identical to standards maintained while addressing in open court proceedings.
- 15. Recording, processing and/or publishing of the Court proceedings held through Video-Conferencing is strictly prohibited.

- 16. Learned Advocate/Litigant-in-person shall keep their Mobile and other Hardware in readiness on the day and from 10 minutes prior to the time slot allotted for their cases.
- 17. If the Learned Advocate or Litigant-in-person does not appear through video-conferencing on the date and time slot fixed for him, the Court may proceed to decide the matter on merits, exparte. No request for a direction that no adverse order be passed in such a situation will be entertained.
- 18. Requirement of affixing verification photographs on affidavit is dispensed with.

<u>Standard Operating Procedure for Ld. Advocate/Litigant-In-Person For Participating The Urgent Hearing Of A Matter Through Video Conferencing.</u>

- 1. Jitsi Meet software shall be used for Video Conferencing.
- 2. Learned Advocate or Litigant-in-person shall be sent a link mentioning the time slot for their hearing on their registered email id and/or SMS on registered mobile phone. Clicking this link will connect them to the video conference.
- 3. For first time users, clicking the link received through the email id or SMS will will prompt the user for downloading the Application Software (Android/iphone). Once the software is downloaded which normally takes few seconds, the concerned will be connected to the video conference.
- 4. The Learned Advocate or Litigant-in-person shall be required to join the Video Conferencing Session/Room, 5 minutes prior to the alloted time.
- 5. The link sent through email/sms can also be pasted or typed in a web browser of Laptop/Computer, to connect to the video conference.

Hardware required: Android or Apple Phone, Tablet, Ipad, PC/ Laptop with webcam (external/in-built)., and audio capability/speakers.

By order of the Court, Sd/-Registrar General 11.04.2020

Copy forwarded for information and necessary action to -

- 1. The Advocate General, U.P., Allahabad
- 2. The President, High Court Bar Association, High Court, Allahabad
- 3. The Secretary, High Court Bar Association, High Court, Allahabad
- 4. The President, Advocate Association, High Court, Allahabad
- 5. The Secretary, Advocate Association, High Court, Allahabad
- 6. The President, Oudh Bar Association, High Court, Lucknow Bench, Lucknow
- 7. The Secretary, Oudh Bar Association, High Court, Lucknow Bench, Lucknow
- 8. The Senior Registrar, High Court, Lucknow Bench, Lucknow
- 9. The Registrar (J) (Listing), High Court, Allahabad
- 10. The Accountant General, A.G. U.P., Allahabad
- 11. The System Manager, Computer Center, High Court, Allahabad with the request to upload the notice on official website of High Court, Allahabad.

By order of the Court, Sd/-Joint Registrar (J) (Computer) 11.04.2020

HIGH COURT, LUCKNOW

ORDER

Dated: 12.04.2020

With reference to the instructions issued for taking up urgent matters in Allahabad High Court during COVID-19 (Corona) pandemic/lockdwon vide order dated 11.04.2020 of Ld. Registrar General, Allahabad High Court, which is available on the link- http://www.allahabadhighcourt.in/event/event_7403_11-04-2020.pdf, the following arrangements shall be applicable for Lucknow:

- 1. At present, a limited number of oath commissioners shall be available at the counters of Pass Office, near Gate No. 6 of High Court, Lucknow from 10.00 am to 2.30 pm.
- 2. Court fee has to be paid by purchase of electronic court fee from the online facility provided by the Stock Holding Corporation of India Limited (http://www.shcilestamp.com/). The payment, e-receipt or receipts provided by the Stock Holding Corporation of India Limited may be attached with the e-file. Court fee may also be purchased between 10 am to 12:30 PM at the counters of Pass Office, near Gate No. 6 of High Court, Lucknow. The 16 digit number printed on the court fees receipt or receipts, if more than one, shall have to be correctly and accurately fed in at the time of uploading of the e-File.
- 3. Scanning of files and purchase of e-Court fees, the services being provided by the Stock Holding Corporation of India Limited, shall be available between 10 AM to 12:30 PM at the counters of Pass Office, near Gate No. 6 of High Court, Lucknow. Shri. Naveen Kumar may be contacted on Mob No-9415452397, for e-Court fees. For scanning, Shri. Piyush Mishra, Mob No-8707313713 may be contacted.

Rest all other instructions shall be same as mentioned in the order dated 11.04.2020 available on- http://www.allahabadhighcourt.in/event/event_7403_11-04-2020.pdf. For any assistance, Shri. Abhay Srivastava, System Manager may be contacted on Mob No- 8004905862. Any other instructions received from Allahabad High Court shall be followed and communicated forthwith.

Sd/-(Senior Registrar) 12.04.2020

As per the instruction number 8 of the standard operating procedure for efiling of Fresh Urgent Matters, the details for sending advance notice are as under:

ALLAHABAD

- a) Chief Standing Counsel, Govt. of U.P. -
 - (i) Mobile No. 9450509967, 7518385555
 - (ii) email id. cschcourt@gmail.com
- b) Govt. Advocate, U.P. -
 - (i) Mobile No. 9415215802
 - (ii) email id. freshcriminalwrit@gmail.com
 - (iii) email id. freshbailapplication@gmail.com
- c) Assistant Solicitor General of India -
 - (i) Mobile No. 9935457855
 - (ii) email id. asst.sg.gyanprakash@gmail.com

LUCKNOW

- a) Chief Standing Counsel, Govt. of U.P. -
 - (i) Mobile No. 9415849838
 - (ii) email id. csclucknownotice@gmail.com
- b) Govt. Advocate, U.P. -
 - (i) Mobile No. 8840147628
 - (ii) email id. galucknownotice@gmail.com
- c) Assistant Solicitor General of India -
 - (i) Mobile Nos. 7905761654, 9415111887
 - (ii) email id. suryabhan.15@gmail.com

Ld Counsels representing the local bodies/Government Institution may send their details such as Department, Mobile number and email Ids on Email: osdcomputer@allahabadhighcourt.in to include their details on the official website of Allahabad High Court for receiving the advance notice.

By order of the Court,

Sd/Joint Registrar (J)(Computer)
13.04.2020

The following details are added on **15.04.2020** on the basis of emails received by the office:-

(1). Mr. Gaurav Mehrotra,

chambersofgm@gmail.com
gauravmehrotra@amicusdemos.com
Mob. 9839014092; 97172 68371 & 99716 88680.

- (A) Special Counsel for the *Hon'ble Allahabad High Court at its Lucknow Bench*.
- (B) Standing Counsel for the <u>U.P. Subordinate Services Selection</u> <u>Commission, Lucknow</u> before the Lucknow Bench of the Allahabad High Court.
- (C) Standing Counsel for the <u>Pradeshiya Industrial and Investment</u> <u>Corporation of Uttar Pradesh (PICUP)</u>, <u>Uttar Pradesh</u>, before the Lucknow Bench of the Allahabad High Court.
- (D) Standing Counsel for the *UP Rajkiya Nirman Nigam Ltd* , before the Lucknow Bench of the Allahabad High Court.
- (E) Standing Counsel for the *UP State Co-Operative Societies Election Commission*, before the Lucknow Bench of the Allahabad High Court.
- (F) Standing Counsel for:
 - (i) <u>U.P. Cane Cooperative Societies for Districts Lakhimpur Kheri,</u> <u>Sitapur & Hardoi</u>

and also for

- (ii) *UP State Sugar Cane Services Authority*, before the Lucknow Bench of the Allahabad High Court.
- (G) Standing Counsel for *Lucknow Industrial Development Authority* (*LIDA*) before the Lucknow Bench of the Allahabad High Court.
- (H) Standing Counsel for the *Rajdhani Nagar Sahkari Bank Ltd.*, *Lucknow*, before the Lucknow Bench of the Allahabad High Court.

(2). Mr. Manish Jauhari

manishmohit manish@yahoo.com jauharimanish5@gmail.com Mob. 9335048261, 92649 12517

- (A) Standing Counsel for the U.P. Power Corporation Limited.
- (B) Standing Counsel for the Indian Oil Corporation Limited.
- (C) Standing Counsel for the Electricity Service Commission.

(3). Mr. Suresh C. Dwivedi

dwivedisuresh690@gmail.com Mob. 9415644171, 7388944171

- (A) Agra Development Authority, Agra
- (B) Uttar Pradesh Expressways Industrial Development Authority, Lucknow (UPEIDA)
- (C) Municipal Corporation (Nagar Nigam) Prayagraj in High Court Allahabad.

(4). Mr. Ravi Prakash Pandey

<u>sunriseravi1@gmail.com</u> <u>Mob. 9452003133, 8081792255</u>

- (A) Counsel having Authorization to Accept Notice(s) for Ghaziabad Development Authority, Ghaziabad
- (B) Counsel having Authorization to Accept Notice(s) for Varanasi Development Authority, Varanasi.

(5). Mr. Ashish Mishra

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(A) Special Counsel for the High Court & Subordinate Courts.

(6). Mr. Ratnesh Chandra

ratneshratnesh@rediffmail.com Mob. 9415008400

- (A) Standing Counsel for the Lucknow Development Authority, Lucknow.
- (B) Standing Counsel for the U.P. Avas Evam Vikas Parishad.
- (C) Standing Counsel for the U.P. State Road Transport Corporation Lucknow.
- (D) Standing Counsel for the Indian Oil Corporation.
- (E) Standing Counsel for the UP State Election commission.

(7). Mr. Pankaj Kumar Tiwari

pankaj.tiwari91@yahoo.in Mob. 9455853270

(A) Standing counsel Employees State Insurance Corporation at Lucknow Bench.

(8). Mr. Vivek Saran

vivsaran@gmail.com Mob. 9721585000

- (A) U.P. Avas Evam Vikas Parishad. (regarding its properties in western U.P.)
- (B) U.P. Rajkiya Nirman Nigam Limited.
- (C) U.P. State Election Commission (for districts Kannauj, Kasganj, Kushinagar, Sambhal, Etah, Hapur, Badaun, Farrukhabad, Shajahanpur, Deoria, Ghaziabad, Bulandshshar, Sant Kabir Nagar, Bareilly, Agra, Firozabad, Mathura, Shamli, Aligarh, Bagpat, Gautam Buddha Nagar, Sant Ravidas Nagar and Siddharth Nagar.)
- (D)U.P. Sate Road Transport Corporation (For Banda Region and for Jhansi Region).
- (E) Nagar Palika Parishad, Khora Makanpur, Ghaziabad.

(9). Mr. Shive Datta Yadav

yadavsdatta@gmail.com Mob. 9450509977

(A) Bank of India at Hon'ble High Court, Allahabad.

(10). Mr. Manoj Sahu

highcourt.manojsahu@gmail.com Mob. 9450750386

- (A) Standing Counsel Uttar Pradesh State Industrial Development Authority
- (B) Standing Counsel U.P. Awas Vikas Parishad in society matters only
- (C) Standing Counsel Nagar Panchayat Bhadrsa Ayodhya
- (D) Standing Counsel Nagar Panchayat Goshaingani Avodhva

(11). Mr. Dharma Veer Singh

<u>dharmaveers@gmail.com</u> <u>Mob. 9415639035 ,9919811283</u>

(A) Nagar Palika Parishad Mau, UP

(12). Mr. Nishant Shukla

shuklanishant1978@gmail.com Mob. 7007588539, 9415011331

- (A) U.P. New and Renewable Energy Development Agency UPNEDA)
- (B) U.P. State Bridge Corporation Ltd.
- (C) U.P. State Women Commission
- (D) U.P. State Tourism Development Corporation
- (E) Navodaya Vidyalaya Samiti

(13). Mr. Desh Deepak Singh

adv.ddsingh@outlook.com Mob. 8081010522

(A) Aryavart Bank

(14). Mr. Ashok Kumar Verma

legal.advisor54@gmail.com Mob. 9335246338, 7388899059

(A) Uttar Pradesh Pollution Control Board

(15). Mr. Waseeq Uddin Ahmed

waseeqa@yahoo.com Mob. 9415023146

Standing Counsel for following organizations.

- (A) Indian Oil Corporation
- (B) Noida New Okhla Industrial Development Authority
- (C) SIDBI Small industrial Development Bank of India
- (D) Admission and fee Regularity committee.
- (E) Ansal infrastructure & Properties Limited.
- (F) Sahara India (income tax matters)

ADVANCE NOTICE TO THE STATE OR ANY GOVERNMENT BODY / LOCAL BODY

The following details are added on 16.04.2020 on the basis of emails received by the office:-

(16). Mr. Rakesh Kumar Chaudhary

rakeshchaudharyadv@gmail.com Mob. 9415001413, 8299678498

Standing counsel and authorised to receive notices for:-

- (A) U P Rajya Nirman Sahkari Sangh / UP state construction cooperative federation.
- (B) UP State Warehousing Corporation.
- (C) District Cooperative Bank Unnao / Zila Sahkari Bank Unnao.
- (D) UP Cooperative institutional service board / UP Sahkari Sansthagat Sewa Mandal.
- (E) UP state Election Commission for districts Bahraich, Amethi, Sultanpur, Shrawasti, Ambedkar Nagar, Pratapgarh Gonda.

(17). Mr. Shailender Singh

adv.singh@live.com Mob. 9565003311

(A) Panel lawyer for Uttar Pradesh State Industrial Development Corporation (UPSIDC), also called a UP State Industrial Development Corporation, is a Public Sector Undertaking (PSU) of the Government of Uttar Pradesh.

(18). Mr. Sachindra Upadhyay

shreyrishi@gmail.com Mob. 9335491912

(A) Employees Provident Fund Organisation under Ministry of Labour & Employment, Government of India.

(19). Mr. Satyendra Nath Tiwari

satyendra03@gmail.com Mob. 9452874101

(A) Nagar Palika Parishad Padrauna, District Kushinagar.

(20). Mr. Krishna Agrawal

office.kagrawal@gmail.com & adv.kagrawal@gmail.com. Mob. 9415338826

- (A) DRI (Deptt. of Revenue Intelligence), for whole of U.P.
- (B) DVVNL (Dakshinanchal Vidyut Vitran Nigam Limited), for Districts Banda, Mahoba, Chitrakoot, Hamirpur.
- (C) PVVNL (Paschimanchal Vidyut Vitran Nigam Limited), for Districts Ghaziabad, Modinagar.

(21). Mr. Akhilesh Pratap Singh

adv.akhileshchauhan@gmail.com Mob. 9415229671, 8174888871

(A) Employees Provident Fund Organisation under Ministry of Labour & Employment, Government of India (EPFO).

(22). Ms. Suniti Sachan

<u>suniti1969@gmail.com</u> <u>Mob. 9415084484</u>

(A) Northern Railway at Lucknow Bench Lucknow.

(23). Mr. Pankaj Patel

advocatepankajpatel@gmail.com Mob. 9454384382, 8317037058

Standing counsels of corporations/ Organizations for High Court at Lucknow Bench.

- (A) UP Khadi Avam Gramodyog Board Tilak Marg Lko
- (B) Pradesik Cooperative Dairy Federation Ltd park Road lko (PCDF)
- (C) Central Board of secondary Education (CBSE) New Delhi regional Office M G Marg Allahabad.

(24). Mr. Chandra Shekher Pandey

<u>cspandey1966@gmail.com</u> Mob. 9415012228 and 9628584984

- (A) Standing Counsel for Central Pollution Control Board at Hon'ble High Court, Lucknow Bench, Lucknow.
- (B) Nagar Panchayat, Iltifatganj, District Ambedkar Nagar, at Hon'ble High Court, Lucknow Bench, Lucknow.

(25). Mr. Shashank Bhasin,

bhasin.advocate86@gamail.com Mob.9415054000, 9984249994

- (A) Standing counsel for Central Board of Secondary Education at Hon'ble High Court, Lucknow Bench, Lucknow.
- (B) Standing counsel for National Testing Agency, New Delhi at Hon'ble High Court, Lucknow Bench, Lucknow.

(26). Mr. Vineet Pandey

<u>vineetpandey12478@yahoo.com</u>
Mob. 9919399991 & 9621155623

(A) Bareilly Development Authority, Bareilly.

(27). Mr. Atul Kumar Dwivedi

atuladvocatelko@gmail.com Mob. 9451176241, 8840323300

- (A) Dr. A P J Abdul Kalam Technical University, Lucknow
- (B) Dr. Shakuntala Misra National Rehabilitation University, Lucknow
- (C) National Thermal Power Corporation, Tanda Ambedkar Nagar
- (D) National Thermal Power Corporation, Unchahaar Rajneeti
- (E) Uttar Pradesh State Industrial Development Corporation.

ADVANCE NOTICE TO THE STATE OR ANY GOVERNMENT BODY / LOCAL BODY

The following details are added on 17.04.2020 on the basis of emails received by the office:-

(28). Mr. Sanjay Kumar Yadav

skyalldcantt@gmail.com Mob. 9451127513, 7607509450

(A) Counsel for Central Bureau of Investigation.

(29). Mr. Prashant Kumar

p.pkumar69@gmail.com Mob. 9893009858

- (A)Standing counsel for Punjab National Bank
- (B) Standing counsel for Uttar Pradesh Financial Corporation
- (C)Standing counsel for ICICI Bank
- (D)Standing counsel for Greater Noida Industrial Development Authority
- (E) Standing counsel for Yamuna Expressway Industrial Development Authority

(30). Mr. Rishabh Tripathi

tripathi.rishabh@gmail.com Mob. 9451948217

- (A) Panel Lawyer of Council of Architecture, New Delhi
- (B) Panel Lawyer of U.P. Forest Corporation

(31). Mr. Nadeem Murtaza

nadeemmurtaza@gmail.com murtazachambers@gmail.com Phone Number:- +91 522 4043222, 9415408938, 9235737613

(A) Standing Counsel for U.P. Cooperative Institutional Service Board (Uttar Pradesh Sahkari Sansthagat Sewa Mandal)

(32). Dr. Ashutosh Mishra

ashumishra@gmail.com Mob. 9450879539

(A) U.P. Power Transmission Corporation Limited (UPPTCL) (for service matters only)

(33). Mr. Anand Tewari

anandtewari01@gmail.com, yashpadia2019@gmail.com. Mob. 9415239777, 9415308111

- (A) Indian Oil Corporation Ltd.
- (B) Life Insurance Corporation of India

(34). Mr. Rakesh Kumar

rakeshkumaradvocate@yahoo.com Mob. 9415284804, 8953036956

- (A) Indian Oil Corporation Ltd.
- (B) Chandra Shekhar Azad University.

ADVANCE NOTICE TO THE STATE OR ANY GOVERNMENT BODY / LOCAL BODY

The following details are added on **20.04.2020** on the basis of emails received by the office:-

(35). Mr. Kaushal Kishore Mani

madhavmaniji@gmail.com Mob. 9415367208

(A) Gram Sabha Standing Counsel for Lucknow, Agra, Saharanpur and Moradabad mandals.

(36). Mr. Krishna Kant Singh

<u>amolikasingh8@gmail.com</u> Mob. 9415217662 & 740892288

(A) Gram Sabha Standing Counsel for Devipaatan , Aligarh, Jhansi and Chitrakoot mandals.

(37). Mr. Sunil Kumar Singh

singhsunil971@gmail.com Mob. 9450592106

(A) Gram Sabha Standing Counsel for Ayodhya, Allahabad, Gorakhpur and Varanasi mandals.

(38). Mr. Bhupendra Kumar Tripath

bhupendraadv@gmail.com Mob. 9839619663

(A) Gram Sabha Standing Counsel for Bareilly, Basti and Azamgarh mandals.

(39). Mr. Azad Rai

<u>azadrai4545@gmail.com</u> Mob. 9415614545

(A) Gram Sabha Standing Counsel for Meerut, Kanpur and Mirzapur mandals.

(40). Mr. Sanjeev Singh

ssadvocate1@gmail.com Mob. 9935704704

- (A) Life Insurance Corporation Of India
- (B) Cantonment Board- Lucknow
- (C)Cantonment Board Faizabad
- (D) U.P. State Industrial Development Authority (UPSIDA)
- (E) U.P. State Sugar Corporation Ltd.

(41). Mr. Indra Mani Pandey

<u>indrampandey@gmail.com</u> Mob. 9839275516 & 7905328066

(A) U.P. Projects Corporation Limited Gomti Nagar Lucknow.

(42). Mr. Vineet Sankalp

<u>vineetsankalp@gmail.com</u> <u>Mob. - 9839858451 & 7459029451</u>

- (A) Sri Kashi Vishwanath Mandir Trust, Varanasi.
- (B) Sri Kashi Vishwanath Special Area Development Board, Varanasi.
- (C) Municipal Corporation(Nagar Nigam), Varanasi.

(43). Mr. Kaushalendra Nath Singh

kkaushal123@gmail.com Mob. 9956527448

(A) Standing counsel for New Okhla Industrial Development Authority (Noida).

(44). Mr. Rishabh Kapoor

kapoor.rishabh65@gmail.com Mob. 7524961782

(A) Standing Counsel for UP Jal Nigam in Allahabad High Court sitting at Lucknow.

(45). Mr. R. K. Upadhyay

rupadhyaya5869@gmail.com Mob. 9415352230, 05222789026

(A) Advocate High Court Lucknow Counsel for U P Public Service Commission Prayagraj.

(46). Mr. Baleshwar Chaturvedi

baleshwar bc@yahoo.com & baleshwar.uppcl@gmail.com Mob. 9415251305

Standing Counsel and authorized to receive notices on behalf of-

- (A) Dakshinanchal Vidyut Vitran Nigam Ltd.(Exclude District Banda, Hamirpur, Mahobaa, Chitrakoot)
- (B) Uttar Pradesh Power Corporation Limited
- (C) Pashchimanchal Vidyut Vitaran Nigam Limited District. Bulandshahar, Hapur (Service Matter)
- (D) King George's Medical University, Lucknow
- (E) Nagar Panchayat, Bilashpur District Gautam Budh Nagar
- (F) Nagar Panchayat Dankor District Gautam Budh Nagar
- (G) Nagar panchayat Patla, District Ghaziabad
- (H) Nagar Palika Parishad Muradnagar District Ghaziabad

ADVANCE NOTICE TO THE STATE OR ANY GOVERNMENT BODY / LOCAL BODY

The following details are added on 21.04.2020 on the basis of emails received by the office:-

(47). Mr. Avdhesh Shukla

avdheshshukla@yahoo.com Mob. 9415013240, 7652029281

(A) Baroda Uttar Pradesh Bank (formerly Baroda Uttar Pradesh Gramin Bank) - For All Miscellaneous and Recovery Matters (Except Service Matters)

(48). Mr. Pranjal Mehrotra

pranjal.mehrotra@gmail.com
Mob.9453011277

- (A) U.P. Rajkiya Nirman Nigam Limited.
- (B) U.P. Avas Evam Vikas Parishad. (Varanasi Zone Property Cases).
- (C) P.V.V.N.L. (Paschimanchal Vidyut Vitran Nigam Limited), for Districts Moradabad, Amroha, Rampur, Bijnor, Sambhal
- (D) K.E.S.C.O. (Kanpur Electricity Supply Company Ltd.).
- (E). Mathura Vrindavan Development Authority.
- (F) Dedicated Freight Corridor Corporation of India Limited (D.F.C.C.I.L.).
- (G) U.P. State Bridge Corporation Ltd.

(49). Mr. Gyanendra Kumar Srivastava

advocategyanendra07@gmail.com Mob. 9452162353

> (A) Standing Counsel for the Medical Council of India, New Delhi; before the Lucknow Bench of the Allahabad High Court.

(50). Mr. Nishant Mehrotra

legal.icon.2006@gmail.com Mob. 9415235966.

(A) Standing Counsel for the Hindustan Petroleum Corporation Ltd.(HPCL).

ADVANCE NOTICE TO THE STATE OR ANY GOVERNMENT BODY / LOCAL BODY

The following details are added on 22.04.2020 on the basis of emails received by the office:-

(51). Mr. Ashutosh Shahi

ashu.shahi07@gmail.com Mob.- 9454619296, 7080809296

(A) Standing Counsel for U.P. Sports Colleges Society, Lucknow/Guru Govind Singh Sports College, Lucknow before the Lucknow bench of the Allahabad High Court.

(52). Mr. Aalok Kumar Srivastava

aaloksrivastava40@gmail.com Mob. 9335107112

(A) Standing counsel of local body-Nagar Palika Parishd Deoria.

(53). Mr. Amit Kumar Dwivedi

kumardwivedi.amit@yahoo.com Mob.9415301960

(A) Standing Counsel Madyanchal Vidyut Vitran Nigam Limited.

The following details are added on 23.04.2020 on the basis of emails received by the office:-

(54). Mr. Anadi Krishna Narayana

anadvocates@gmail.com Mob. 9838645884

- (A) Standing Counsel of Bank of Baroda.
- (B) Standing Counsel of Uttar Pradesh State Road Transport Corporation (Aligarh Region)

(55). Mr. Abhishek Srivastava

abhishek.hc.adv@gmail.com Mob. 9919327157

- (A) Uttar Pradesh Power Corporation Ltd Lucknow (non commercial).
- (B) Paschimanchal Vidyut Vitran Nigam Ltd , Region- Gautam Budh Nagar (commercial) Cases.
- (C) Jal Kal Vibhag Nagar Nigam Agra.
- (D) U.P Rajya Vidyut Nigam Ltd Obra and Apnpara Region.
- (E) U.P Jal Vidyut Nigam Ltd.
- (F) Electricity Service Commission Lucknow.

ADVANCE NOTICE TO THE STATE OR ANY GOVERNMENT BODY / LOCAL BODY

The following details are added on 24.04.2020 on the basis of emails received by the office:-

(56). Mr. Archit Mandhyan

archit.mandhyan@gmail.com Mob. 9415216695, 8707738464

(A) Krishi Utpadan Mandi Parishad and Mandi Samitis before Hon'ble High Court, Allahabad.

(57). Mr. S.K. Singh

singhhighcourt@gmail.com Mob. 9415614446, 7081563636

Standing/panel counsel for the following :-

- (A) MuzaffarNagar Development Authority, MuzaffarNagar.
- (B) Aligarh Nagar Nigam, Aligarh.
- (C) Bombay Merchantile Co-Operative Bank Ltd, Mumbai.

The following details are added on 27.04.2020 on the basis of emails received by the office:-

(58). Mr. Pratik Chandra

<u>pratikchandra@gmail.com</u>
Mob. 9044948274,9598746184

- (A) Standing Counsel of U.P. State Bridge Corporation ltd., Lko.
- (B) Standing Counsel of Prof Rajendra Singh (rajju bhaiya) University, Allahabad (formerly Allahabad State University).

(59). Mr. Ramesh Kumar Shukla

advocaterkshukla@gmail.com Mob. 9807904934, 9415280009

- (A) Standing Counsel of Syndicate Bank (Now Canara Bank)
- (B) Standing Counsel Nagar Palika Parishad, Dataganj, Badaun
- (C) Standing Counsel of Nagar Palika Parishad, Chandpur, Bijnore
- (D) Standing Counsel of Nagar Panchayat Wazirganj, Badaun
- (E) Standing Counsel of Gautam Budh University, Greater NOIDA
- (F) Panel Lawyer of Ghaziabad Devlopment Authority
- (G) Panel Lawyer of Yamuna Expressway Industrial Development Authority

ADVANCE NOTICE TO THE STATE OR ANY GOVERNMENT BODY / LOCAL BODY

The following details are added on **28.04.2020** on the basis of emails received by the office:-

(60). Mr. Narendra Kumar Tiwari

narendra76.2013@rediffmail.com Mob. 9415775787_

Standing Counsel and authorized to receive notices on behalf of -

(A) Purvanchal Vidyut Vitaran Nigam Limited (Mirzapur Zone) District - Mirzapur, Sonebhadra, Sant Ravidas Nagar(Bhadohi)(Commercial matter)

The following details are added on 30.04.2020 on the basis of emails received by the office:-

(61). Mr. Anurag Srivastava

anuragsrivastavaadv.hc@gmail.com Mob. 9839130016

- (A) Office of the Accountant General (Accounts and Entitlement) II U.P, Allahabad
- (B) Directorate of Tourism, Uttar Pradesh

(62). Mr. Abhinav N. Trivedi

trivediabhinav23@gmail.com antrivedi@hotmail.com

Mob. 9415106637, 8317094073

Counsel for -:

- (A) Principal Secretary, Vidhan Sabha, Lucknow.
- (B) Hon'ble His Excellency, Governor Of U.P. Lucknow.
- (C) Uttar Pradesh Medical Supply Corporation, Lucknow. Up
- (D) King George's Medical University, Lucknow.
- (E) Life Insurance Corporation Of India.

HIGH COURT OF JUDICATURE AT ALLAHABAD

INSTRUCTIONS FOR TAKING UP URGENT MATTERS IN ALLAHABAD HIGH COURT DURING COVID-19 PANDEMIC/LOCKDOWN

In continuation of the instructions dated 11.04.20 for taking up urgent matters in Allahabad High Court during COVID-19 Pandemic/Lockdown, the following changes are approved by Hon'ble Court :-

- 1. Learned Counsel have the additional option of filing with their petitions, a scanned copy of a Notary Affidavit, in place of a scanned affidavit or an e-affidavit.
- 2. However, during the lock down period, the requirement of an affidavit/e-affidavit/ scanned Notary Affidavit shall not be mandatory in the case of BAIL APPLICATIONS and ANTICIPATORY BAIL APPLICATIONS. In lieu thereof, Counsel shall have to submit, in the e-filed petitions, the Adhar Card Number, full details of the card holder like name, parentage, age and address, as also the mobile number linked to the Adhar card, of the person wanting to act as deponent in the matter along with a declaration of that applicant/petitioner/pairokar affirming the correctness of the disclosures and averments made in the application/petition. In case of civil matters, a prayer for dispensing with the requirement of filing an affidavit may be made along with the urgency application which shall also be considered simultaneous with the issue of urgency.
- 3. This waiver or relaxation is subject to a proper affidavit being filed, in hard copy, within a period of 15 days from the date the lock down is lifted. No further time shall be granted for the purpose. In case a proper affidavit is not filed as specified above, the said case shall stand dismissed automatically and any order passed therein shall stand recalled, without any reference to the Court. A communication, in this regard shall be sent by the Registry to the Court(s) below/authorities concerned, forthwith for consequential action.
- 4. The Para 17 of the above instructions stands suspended until further orders or till the lockdown is lifted which ever is earlier.

By order of the Court,

Sd/-Registrar General 14.04.2020

Copy forwarded for information and necessary action to -

- 1. The Advocate General, U.P., Allahabad
- 2. The President, High Court Bar Association, High Court, Allahabad
- 3. The Secretary, High Court Bar Association, High Court, Allahabad
- 4. The President, Advocate Association, High Court, Allahabad
- 5. The Secretary, Advocate Association, High Court, Allahabad
- 6. The President, Oudh Bar Association, High Court, Lucknow Bench, Lucknow
- 7. The Secretary, Oudh Bar Association, High Court, Lucknow Bench, Lucknow
- 8. The Senior Registrar, High Court, Lucknow Bench, Lucknow
- 9. The Registrar (J) (Listing), High Court, Allahabad
- 10. The Registrar (Civil), High Court, Allahabad
- 11. The Joint Registrar (J) (Criminal), High Court, Allahabad
- 10. The Accountant General, A.G. U.P., Allahabad
- 11. The System Manager, Computer Center, High Court, Allahabad with the request to upload the notice on official website of High Court, Allahabad.

By order of the Court, Sd/-Joint Registrar (J) (Computer) 14.04.2020



NOTICE

With reference to the Notice dated **25.03.2020** published under the order of the Hon'ble Court in connection with the mentioning of imminently emergent and urgent cases, an e-mail id was provided for such mention at Allahabad as "urgentlisting_allahabad@allahabadhighcourt.in".

Now, under the approval of the **Hon'ble Computerization Committee**, two separate e-mail ids are being provided for Allahabad as under :

- $1). \ For \ Civil \ Matters:-urgentlisting_allahabad_civil@allahabadhighcourt.in$
- $2). \ For \ Criminal \ Matters:-urgent listing_all a habad_criminal @allahabad high court. in$

In view of the above, it is to inform that from 25.04.2020, the urgency applications in fresh/pending cases shall be filed on the new e-mail ids provided for the purpose (Civil and Criminal) and any application mailed on the previous e-mail id (urgentlisting_allahabad@allahabadhighcourt.in) shall not be processed.

A proforma for the convenience of Ld. Counsels for filing of urgency applications in fresh/pending cases is also provided.

By Order of the Court,

Sd/-Coordinator/ Joint Registrar (J)/Computers 23.04.2020

Proforma For Filing of Urgency Application (Through Email)

Nature	Civil	()	Criminal	()
Case Status	Pending	()	Fresh	()
AOR Number	(YYYY)		Name	
2				
Case Details	Nature (Type of Petition), Number, Year			
	1			
Communication Details	Email ID		Mobile Number	
Exemption of Document Sought	1.			
For	2.			
	3.			
	4.			
	5.			
Urgency Plea				
	-			

HIGH COURT OF JUDICATURE AT ALLAHABAD

NOTICE

A direct link has been provided on the official website of Allahabad High Court (http://www.allahabadhighcourt.in) to the Learned Advocates/Litigants-in-Person to fill in the necessary information for listing of cases indicating the ground of urgency. This link will be active and live from Sunday, 03.05.2020.

Learned Advocates/Litigants-in-Person, who have earlier sent urgency applications through Email on 23.04.2020 from 10:00 am to 24.04.2020 till 06:00 PM, which are now inaccessible to the office due to technical glitch, are requested to resubmit their urgency plea on the abovementioned link.

The direct link to file an urgency application cannot be used to submit written arguments /written submissions.

The written arguments /written submissions in respect of matters listed for 24.04.2020, which could not be received due to the same technical glitch, will have to be placed through Video conferencing on the next dates fixed in those matters.

However, the present system of submission of urgency application on the separate email ids for Civil and Criminal matters vide Notice dated 23.04.2020, published on the official website, shall simultaneously remain functional for one more week, ie only till 10.05.2020. Thereafter, urgency applications will have to be filed on the link above.

Note:-The Video Conferencing Software works best on Google Chrome Browser.

By order of the Court,
Sd/Joint Registrar (J) (Computer)
01.05.2020

Copy forwarded for information and necessary action to -

- 1. The Advocate General, U.P., Allahabad
- 2. The President, High Court Bar Association, High Court, Allahabad
- 3. The Secretary, High Court Bar Association, High Court, Allahabad
- 4. The President, Advocate Association, High Court, Allahabad
- 5. The Secretary, Advocate Association, High Court, Allahabad
- 6. The President, Oudh Bar Association, High Court, Lucknow Bench, Lucknow
- 7. The Secretary, Oudh Bar Association, High Court, Lucknow Bench, Lucknow
- 8. The Senior Registrar, High Court, Lucknow Bench, Lucknow
- 9. The Registrar (J) (Listing), High Court, Allahabad
- 10. The Registrar (Civil), High Court, Allahabad
- 11. The Registrar (Protocol), High Court, Allahabad
- 12. The Joint Registrar (J) (Criminal), High Court, Allahabad
- 13. The Accountant General, A.G. U.P., Allahabad
- 14. The Systems Manager, Computer Center, High Court, Allahabad with the request to upload the notice on official website of High Court, Allahabad.

By order of the Court,
Sd/Joint Registrar (J) (Computer)
01.05.2020

High Court of Judicature at Allahabad

Notice

Advocates and parties appearing in person are hereby informed that from 21 August 2017 onwards, the fresh and listed Company matters, Civil Revisions and Transfer Applications under Section 24 CPC shall be taken up in e-Court. Thereafter in all three jurisdictions petitions, counter affidavits, rejoinder affidavits, applications and all other documents will only be accepted through e-filing either electronically online or at the e-Court Services established on the first floor near Court No. 5.

The instructions for e-filing approved by Hon'ble The Chief Justice, High Court, Allahabad are available on the website of the Allahabad High Court and can be downloaded. A hard copy of the instructions is also available at the e-Court Services.

Sd/-Registrar General 16.08.2017

INSTRUCTIONS FOR ELECTRONIC FILING (E-FILING) IN THE ALLAHABAD HIGH COURT

- 1.1 These instructions will apply to Electronic Filing (e-filing) of cases in the High Court of Allahabad and will be effective from the dates and for the categories of cases, as may be notified by the Chief Justice, Allahabad High Court, from time to time.
- 1.2 Except as provided elsewhere in these instructions, all petitions, applications, appeals and all pleadings/documents in fresh, pending and disposed of cases will be filed electronically in the manner hereafter provided.

2. PREPARATION OF AN E-FILE

2.1 The original text material, documents, notice of motion, memorandum of parties, main petition or appeal, annexures as the case may be, and interlocutory applications etc. will be prepared electronically using MS Word or Open Office, or any other word processor. The formatting style of the text will be as under:

Paper size : Legal (8.5' X 14')

Margins:

Top: 1.5"

Bottom: 1"

Left: 1.75"

Right: 0.5"

Justification : Full

Font: English (Arial size: 12)

Hindi (any unicode font, font size: 14)

Line spacing: Double

2.2 Where the document is not a text document and has to be enclosed with the petition, appeal or application or other pleadings as an annexure, it should be scanned as black & white, at a resolution of 300 dpi (dot per inch) and saved as a PDF document.

3.PAYMENT OF COURT FEE

Court fee has to be paid by purchase of electronic court fee either from the online facility provided by the Stock Holding Corporation of India Limited

(http://www.shcilestamp.com/) or at the counters provided for the purpose in the High Court. The payment receipt provided by the Stock Holding Corporation of India Limited has to be the attached with the e-file as a scanned document in actual size, as the original, failing which it may be unusable, rendering the case file defective.

4. Manner of swearing of e-Affidavit

- i). Some oath commissioners have been identified who have been provided finger print scanners for taking thumb impressions of deponents and affixing them on the eaffidavit, similar to the procedure used in normal affidavits. The oath commissioner may also obtain and retain the actual thump impression of the deponent, obtained manually, for his record.
- ii). The Oath Commissioner shall mention the serial number of the Oath Commissioners Stamp / Ticket along with his name and other necessary details and shall append his electronic signature of the affidavit. He shall however affix the actual stamp / ticket on this register and furnish the same to the High Court fortnightly, or at such intervals, as may be specified.

The oath commissioners identified for e-swearing of e-affidavits are only for the initial period till such time other oath commissioners are able to procure the necessary hardware for the purpose.

- **5.**The vakalatnama shall be scanned and attached so that it contains the image of the welfare ticket affixed thereon.
- **6.**Once all the documents have been collated they shall be attached in a single file as per the Index. The file shall be converted into Portable Document Format (PDF), using any PDF converter or in-built PDF conversion plug-in provided in the software and **bookmarked** as per index. The index must also be duly linked so that each entry in the index gets hyperlinked to the relevant part of the document and can be accessed from the index itself.

For bookmarking the document, according to the index, any free software can be used as per convenience, eg *Foxit PDF*, *JpdfEdit995* etc., Such softwares are available for free download on the internet. Paid software like Adobe Acrobat Pro can also be used for this purpose.

7.The bookmarked PDF should be uploaded at the time of e-filing by using the facility provided at the e-filing counters in the High Court and also on the High Court website.

8.DIGITAL SIGNATURE

All PDF's filed using the e-filing system need to be digitally signed by the filing Advocate (Each PDF file separately) or by the party concerned, where it is filed in person.

A digital signature is required to maintain integrity of the uploaded file or document and to eliminate any chance of its tampering.

The procedure to obtain digital signatures and to digitally sign the PDF's is set out separately.

9.MODE OF e-FILING

i) e-files can be brought by the Counsels either on CD/DVD or in Pen drive. 10 systems have been provided in the e-filing counter where the Counsel or his clerk can upload the e-file. The e-file can also be uploaded via internet through the link provided in the Allahabad High Court official website for this purpose.

Note: It would be advisable that a pen drive be used for this purpose because it is a common experience that a CD/DVD written on one computer often fails to open on other computers.

- ii) The manner of accessing the e-filing portal and filling up the relevant columns for the purpose of e-filing are as follows:
 - (A) User Registration (one time):
 - Lawyer (Advocate Roll)
 - Party in Person
- •User (party in person) has to provide email id and mobile number for registration. User has to enter the OTP to validate it by clicking on 'Validate OTP' button. After validation a Registration Form will open where user has to provide basic details viz. Name, password (minimum 8 characters and must contain at least one upper case letter, one lower case letter, one digit, one special characters), gender, Date of Birth (DoB), other contact number, address, pin etc.
- •In case of an Advocate, login ID shall be the Advocate Roll No. allotted by the Allahabad High Court and the initial password shall be the UP Bar Council enrollment no. The lawyer has to enter the OTP to validate it by clicking on 'Validate OTP' button. The Advocate should change the initial password after registration for better security.

- (B) Case Filing:
- (B-1) User has to login with login Id and password.
- (B-2) After login a dashboard will appear. It will consist of features viz. filing of new case, upload documents, help etc. as well as statistics of filed cases, pending cases, drafts, defects, payments etc. of that user.
- (B-3) To file a new case the user has to click on "New Case" button, where upon a proforma called "Proforma for First Listing" will appear. The proforma will contain multiple tabs in reference of case details, petitioner(s), respondent(s) etc. User has to fill all the relevant information viz. case type, First petitioner, first respondent etc.
- (B-4)The proforma will also contain a section called "Special Category" for first petitioner only which will have options (check boxes) which can be selected viz. "Senior Citizen", "SC/ST", "Women/Child", "Disabled", "Legal Aid Case", "In Custody".
- (B-5) After the user enters the basic details of cases mentioned above and presses "Next" a draft number e.g. 102/2017 will be generated for that particular case.
- (B-6) The next tab will be for "Act details" where a drop down list of Central or State rules/ Acts/ Sections etc. will be available. After selecting the relevant provision/ Act/ Rule etc the user will click on "Add" button. All the details selected in this tab will be displayed to the user which can be edited before proceeding to the next tab.
- (B-7) In the next tab "Petitioners", the user will enter all the details viz. Name, address, contact details etc. of the petitioner(s). The user can add numbers of petitioners as required. To eliminate the necessity of manual entry, provision to upload CSV (Comma Separated Value) file for Petitioner(s) will also be given to the user (Lawyer).
- (B-8) In the next tab "Respondents", the user will enter all the details viz. Name, address, contact details etc. of the Respondent(s). The user can add numbers of Respondents as required. To eliminate the necessity of manual entry, provision to upload CSV (Comma Separated Value) file for Respondent(s) will also be given to the user (Lawyer).
- (B-9) "Upload File": the user will be required to upload case file which will be a bookmarked (as per the index) PDF file duly digitally signed.

- (B-10) On completion, a "Preview" page will open containing all the previously filled details. User can view/ modify previously filed information before the "final submission".
- (B-11) After "Final Submission" of a case, eFiling No. (Diary no.) will be generated which will be reflected on the dashboard.
- (B-12) If any defect is reported by the office, such communication will also be reflected on the dashboard and the Lawyer/Party in Person has to remove the defects as per Law.
- (B-13) Once the defects, if any, are removed, and case file is cleared by the office for registration, case number will be reflected on the dashboard.
- (B-14) The user can view in the dashboard, his previous history of filed or draft cases.

10.REPORT OF STAMP REPORTER

- 1. The Stamp Reporter shall append his reports on the e-case file electronically. Any defects pointed out shall be intimated through SMS and email, on the registered mobile number and registered e-mail ID of the person who has filed the case.
- 2. The defects shall have to be rectified / removed within 7 days, whereafter the e-file will be locked and will have to be uploaded afresh, as a fresh case, using the procedure provided above.
- 3. Apart from making good a deficiency in court fee payable, all other defects shall require a complete e-file to be uploaded afresh, after removing the defect
- 4. Once an uploaded e-file is without defects or the defects have been removed, the case shall be duly registered and will be allotted a number. A notification of the same shall be sent to the person who has filed it, via SMS and email. After 48 hours of registration, the matter shall be placed before the designated Court, unless at the time of initial upload, the Advocate or person uploading it, has indicated a specific date for the matter to come up before the Court.
- 5. The same period of 48 hours shall apply to all misc. Applications etc filed by a party.

11. COMPUTATION OF TIME

1. Electronic filing through the e-filing centre is permissible during normal court hours on the date of filing. All other rules relating to holidays etc. for the purpose of

computation of limitation, as specified in the Rules of the Allahabad High Court will apply to online electronic filing as well. The period during which e-filing system is in-operational for any reason will be excluded from the computation of such time. This, however, will not extend limitation for such filing for which the facility of Section 5 of the Limitation Act, 1963 or any other statutory extension of period of limitation is not available.

- 2. For electronic filing done through the e-filing centre in the High Court premises, the rules relating to time for the purposes of limitation will be no different from those applicable for the normal filing.
- 3. As and when the facility of electronic online filing commences, such electronic online filing through the internet would be permissible up to midnight on the date of filing.

12. SERVICE OF ELECTRONIC DOCUMENTS

Notices, documents, pleadings filed electronically shall, unless impossible, be served electronically or through the postal department through their ePost services.

13. CAVEATS, SUPPLEMENTARY AFFIDAVITS ETC.

Caveats can be registered, and all written statements, counter and rejoinder affidavits, documents, applications in pending matters or in disposed of matters, can be filed electronically using the e-filing system.

14. AMENDMENT IN PLEADINGS:

- 14.1 E-filing of amendments in pleadings shall be permitted/ possible electronically only after the amendment application is allowed by the Court. The option/ facility for uploading amended pleading electronically will be available only during the period provided under the law.
- 14.2 After the amendment application has been allowed the counsel shall have to upload a fresh amended copy of the entire pleading so permitted to be amended showing the original pleading which should be struck out by a single line and should incorporate the actual amendment in **red font colour**.

15. FACILITY OF SCANNING

Initially apart from e-filing counters, services of Stockholding Corporation have been

requisitioned by the High Court for generating e-files for being uploaded by counsel against payment of nominal charges.

16. RETENTION OF ORIGINALS

- 1. The originals of the documents that are scanned and digitally signed either by counsel or parties in person at the time of e-filing should be preserved for production if so required by the court at any time. In any event, signed Vakalatnama, signed and notarized/attested affidavit and any other document whose authenticity is likely to be questioned should be preserved at least for a period of two years or more, if law provides, after the final disposal of the case: (Final disposal shall include disposal of appeals if any).
- **2.**The responsibility for producing the originals and proving their genuineness, if required, shall be of the party that has electronically filed the scanned copies thereof.

17. ACCESS TO ELECTRONIC DOCUMENTS

Access to documents and pleadings filed electronically in a case will be provided only to advocates for the parties in that case or the concerned parties themselves (mode to be finalised).

18. HARD COPIES OF PLEADINGS/ DOCUMENTS FILED ELECTRONICALLY

Lawyers as well as parties can print hard copies of all pleadings and documents filed electronically for their use in the court or elsewhere.

19. CASE LAW RELIED UPON

Along with the e-file to be uploaded, the Counsel or party can furnish a list of cases / judgments relied upon with full particulars (full citation) so that the relevant case law is available with the Court at the time of arguments. This shall do away with the necessity of producing the relevant Journals or photostat copies of judgments relied upon.

High Court of Judicature at Allahabad, Lucknow Bench, Lucknow Notice

Advocates and parties appearing in person are hereby informed that from 21 August 2017 onwards, the fresh and listed Company matters, Revisions under section 115 CPC and Transfer Applications under Section 24 CPC shall be taken up in e-Court. Thereafter in all three jurisdictions petitions, counter affidavits, rejoinder affidavits, applications and all other documents will only be accepted through e-filing either electronically online or at the e-Court Services established in the Hall of Computerized Copying Centre.

The instructions for e-filing approved by Hon'ble The Chief Justice, High Court, Allahabad are available on the website of the Allahabad High Court and can be downloaded. A hard copy of the instructions is also available at the e-Court Services.

Senior Registrar 17.08.2017

HIGH COURT OF JUDICATURE AT ALLAHABAD Notification

No. ICC/CMP/82/2017, Dated: Allahabad: 18.08.2017.

In exercise of the powers conferred by Section 54 of Part XV of the Uttar Pradesh E-Court Fees Rules, 2016, as notified by the Government of Uttar Pradesh vide its notification no. 179/94/Sta.Ni.-2-2016-700(162)/14, the High Court is pleased to notify the payment of E-Court Fee through the E-Court Fee Administrative System with effect from August 18, 2017, for the use in Hon'ble High Court Allahabad and its Lucknow Bench.

By order of the Court,

Sd/-

(Mohd. Faiz Alam Khan) Registrar General

No. ICC/CMP/82/2017, Dated: Allahabad: 18.08.2017

Copy forwarded for information & necessary action to:

- 1. All the Private Secretaries attached to the Hon'ble Judges of the High Court, Allahabad as well as Lucknow Bench, Lucknow for information of their Lordships.
- 2. All the Personal Secretaries / Personal Assistants attached to the Officers of the Court for incorporating amendment in the books of the Officers.
- 3. The Senior Registrar, High Court Lucknow Bench, Lucknow.
- 4. Principal Secretary (Judicial) & LR Gov. of UP, Lucknow.
- 5. Principal Secretary Finance, Gov. Of UP, Lucknow
- 6. Principal Secretary Stamp & Registration, Gov of UP, Lucknow
- 7. The Secretary, Bar Association, High Court, Allahabad.
- 8. The Secretary, Advocates Association, High Court of Judicature at Allahabad.
- 9. The Secretary, Oudh Bar Association, High Court, Lucknow Bench, Lucknow.
- 10. All the Assistant Registrars of the Court at Allahabad.
- 11. The Stamp Reporter, High Court of Judicature at Allahabad.
- 12. The Head Bench Secretary, High Court of Judicature at Allahabad.
- 13. The Chief Documentation Officer-cum-Chief Librarian, High Court of Judicature at Allahabad.
- 14. The Director, Institute of Judicial Training and Research, Vineet Khand, Gomati Nagar, Lucknow.
- 15. The Director, Printing & Stationery, U. P. Allahabad with the request that he will get the notification published in the next issue of the Official Gazette of the Uttar Pradesh and 10 copies of the so published Gazette notification be provided to the Hon'ble Court.
- 16. Section Officer Admin. H (Record Room).

By Order of the Court

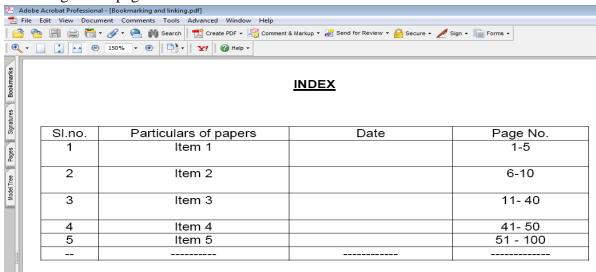
Sd/-Registrar General

INSTRUCTIONS FOR BOOKMARKING AND LINKING OF CASE FILES

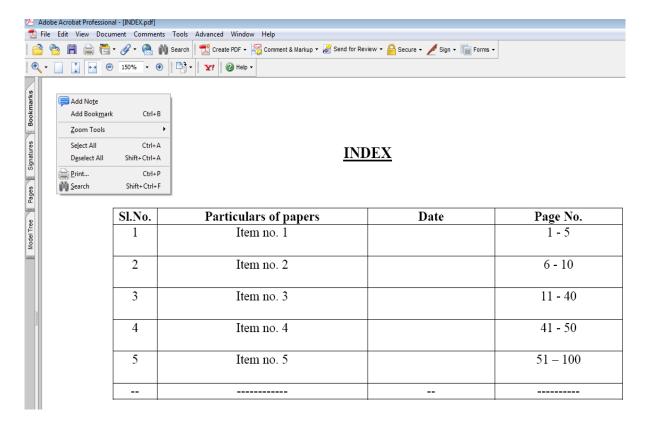
1. The insertion of paging (i.e. page no.) should be done from the first page of case file.

2. Bookmarking:

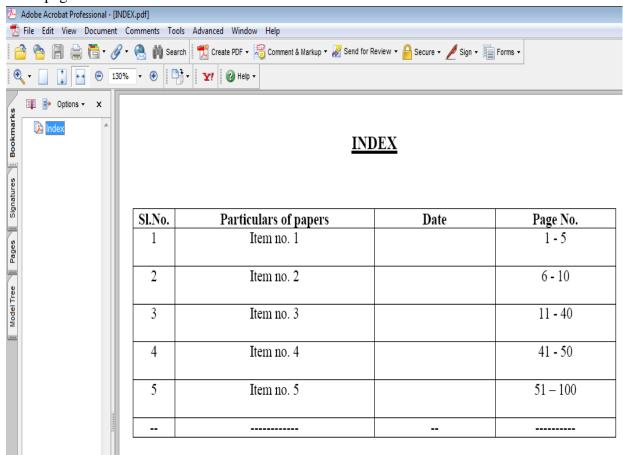
i. Go to the pages of case files which have to be bookmarked e.g. Petition, Index, Dates & Events, Annexures, Affidavits, Court Fee, Vakalatnama etc. and other relevant page(s) that has to be referred. An example has been given below for bookmarking and linking of e.g. index page:



ii. Go to the page Right click on the page → go to Add Bookmark → Name it as Index. In this way all the desired pages will be bookmarked with their proper names. Bookmarking could also be done directly through the Menu 'Bookmarks'.



Index page after bookmarked:

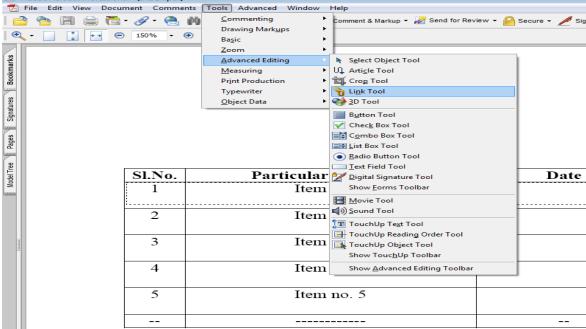


Note: After complete Bookmarking of relevant pages, file is required to be saved. After reopening the file, the bookmark shall be enabled.

3. Linking (to refer a particular page) of pages referred in Index page of case file:

Go to the menu 'Tools' → 'Advanced Editing' → 'Link Tool' click on it.

Adobe Acrobat Professional - [INDEX.pdf]



Then, go to the index page of case file \rightarrow select the entire row of each item through left click of mouse (press and hold left click while selecting the entire row) as shown above in the table as a dotted line as an example for item no. 1 at sl. no. 1. After selection a pop up screen will appear as shown below:



Click on the button 'Next' \rightarrow Scroll down to that page where link has to be given e.g. for the item no., page no. is given as 1-5 \rightarrow go to page no. 1 \rightarrow click somewhere on the page (i.e. at page no. 1) \rightarrow thereafter a pop up window will appear as shown below:

INDEX

Sl.No.	Particulars of papers	Date	Page No.
1	Item no. 1		1 - 5
2	Item no. 2		6 - 10
3	Item 1 Use the scrollbars, mouse, and tools to select the target view		11 - 40
4	Item r press Set Link to create the lin destination.		41 - 50
5	Item r	Cancel	51 – 100

Then click on the button 'Set Link'. This process will have to be carried out for each and every item referred in the index page of case file. Further, any particular information such as $\mathbf{Annexure} - \mathbf{I}$, if referred in the file somewhere, shall also linked with the page where Annexure - I actually exists in the case file.

Note: After complete Linking of relevant pages, file is required to be saved. On re-opening of file the linking shall work.

Instruction for Acquiring Digital Signature

- 1. Digital signature may be acquired from various firms, authorized dealers, Chartered Accountants etc.
- 2. It may be of 'Class 2' type for signing of documents in individual capacity.
- 3. It comes generally with 1 year/ 2 years validity period or more which can be renewed further.
- 4. A list of some of the organizations who provides digital signature are mentioned below for reference purpose:
 - (n)Code Solutions; National Informatics Centre Services Inc. (NICSI); U.P. Electronics Corporation Limited (UPLC) etc.

NOTICE

A dedicated helpline number at Allahabad High Court and its Bench at Lucknow is functional for all queries related to urgent listing/ e-filing. The helpline will be available during the Court's Working hours i.e. 10:00 AM to 04:00 PM for informing the status of applications and also for assisting in the matters relating to e-filing.

Helpline Number: 14600 (Allahabad)

Helpline Number: 14601 (Lucknow)

By order of the Court,
Sd/Joint Registrar (J) (Computer)
02.05.2020

Copy forwarded for information and necessary action to -

- 1. The Advocate General, U.P., Allahabad
- 2. The President, High Court Bar Association, High Court, Allahabad
- 3. The Secretary, High Court Bar Association, High Court, Allahabad
- 4. The President, Advocate Association, High Court, Allahabad
- 5. The Secretary, Advocate Association, High Court, Allahabad
- 6. The President, Oudh Bar Association, High Court, Lucknow Bench, Lucknow
- 7. The Secretary, Oudh Bar Association, High Court, Lucknow Bench, Lucknow
- 8. The Senior Registrar, High Court, Lucknow Bench, Lucknow
- 9. The Registrar (J) (Listing), High Court, Allahabad
- 10. The Registrar (Civil), High Court, Allahabad
- 11. The Registrar (Protocol), High Court, Allahabad
- 12. The Joint Registrar (J) (Criminal), High Court, Allahabad
- 13. The Accountant General, A.G. U.P., Allahabad
- 14. The Systems Manager, Computer Center, High Court, Allahabad with the request to upload the notice on official website of High Court, Allahabad.

By order of the Court, Sd/-

Joint Registrar (J) (Computer) 02.05.2020

NOTICE

It was notified vide notice dated 01.05.2020 (attached below) that a direct link has been provided on the official website of Allahabad High Court to the Learned Advocates/Litigants-in-Person to fill in the necessary information for listing of cases indicating the ground of urgency.

However, it was also notified that the present system of submission of urgency application on the separate email ids for Civil and Criminal matters vide Notice dated 23.04.2020 shall simultaneously remain functional only till 10.05.2020 and thereafter, urgency applications will have to be filed on the link above.

The Hon'ble Court has been pleased to extend the system to file the urgency application and written argument/written submission through e-mail simultaneously up to 17.05.2020.

By order of the Court,

Sd/-Joint Registrar (J) (Computer) 08.05.2020

Copy forwarded for information and necessary action to -

- 1. The Advocate General, U.P., Allahabad
- 2. The President, High Court Bar Association, High Court, Allahabad
- 3. The Secretary, High Court Bar Association, High Court, Allahabad
- 4. The President, Advocate Association, High Court, Allahabad
- 5. The Secretary, Advocate Association, High Court, Allahabad
- 6. The President, Oudh Bar Association, High Court, Lucknow Bench, Lucknow
- 7. The Secretary, Oudh Bar Association, High Court, Lucknow Bench, Lucknow
- 8. The Senior Registrar, High Court, Lucknow Bench, Lucknow
- 9. The Registrar (J) (Listing), High Court, Allahabad
- 10. The Registrar (Civil), High Court, Allahabad
- 11. The Registrar (Protocol), High Court, Allahabad
- 12. The Joint Registrar (J) (Criminal), High Court, Allahabad
- 13. The Accountant General, A.G. U.P., Allahabad
- The Systems Manager, Computer Center, High Court, Allahabad with the request to upload the notice on official website of High Court, Allahabad.

By order of the Court,

Sd/-Joint Registrar (J) (Computer) 08.05.2020

NOTICE

A direct link has been provided on the official website of Allahabad High Court (http://www.allahabadhighcourt.in) to the Learned Advocates/ Litigants-in-Person to fill in the necessary information for listing of cases indicating the ground of urgency. This link will be active and live from Sunday, 03.05.2020.

Learned Advocates/Litigants-in-Person, who have earlier sent urgency applications through Email on 23.04.2020 from 10:00 am to 24.04.2020 till 06:00 PM, which are now inaccessible to the office due to technical glitch, are requested to resubmit their urgency plea on the abovementioned link.

The direct link to file an urgency application cannot be used to submit written arguments /written submissions.

The written arguments /written submissions in respect of matters listed for 24.04.2020, which could not be received due to the same technical glitch, will have to be placed through Video conferencing on the next dates fixed in those matters.

However, the present system of submission of urgency application on the separate email ids for Civil and Criminal matters vide Notice dated 23.04.2020, published on the official website, shall simultaneously remain functional for one more week, ie only till 10.05.2020. Thereafter, urgency applications will have to be filed on the link above.

Note:-The Video Conferencing Software works best on Google Chrome Browser.

> By order of the Court, Sd/-Joint Registrar (J) (Computer) 01.05.2020

Copy forwarded for information and necessary action to -

- 1. The Advocate General, U.P., Allahabad
- 2. The President, High Court Bar Association, High Court, Allahabad
- 3. The Secretary, High Court Bar Association, High Court, Allahabad
- The President, Advocate Association, High Court, Allahabad
- 5. The Secretary, Advocate Association, High Court, Allahabad
- The President, Oudh Bar Association, High Court, Lucknow Bench, Lucknow
- 7. The Secretary, Oudh Bar Association, High Court, Lucknow Bench, Lucknow
- 8. The Senior Registrar, High Court, Lucknow Bench, Lucknow
- 9. The Registrar (J) (Listing), High Court, Allahabad 10.The Registrar (Civil), High Court, Allahabad
- 11. The Registrar (Protocol), High Court, Allahabad
- 12. The Joint Registrar (J) (Criminal), High Court, Allahabad
- 13. The Accountant General, A.G. U.P., Allahabad
- 14. The Systems Manager, Computer Center, High Court, Allahabad with the request to upload the notice on official website of High Court, Allahabad.

By order of the Court, Sd/-Joint Registrar (J) (Computer) 01.05.2020

NOTICE

The Hon'ble Court has been pleased to create the email id on which any person desirous of opposing any application shall have to send an email indicating his/her mobile number along with case details (parties name, case number, year etc) and his email id with a request for being provided a Video Conferencing link to enable him to join the Court proceedings. This email has to be lodged with the High Court not later than 8 P.M. one day before the date of hearing. The e-mail ids for Allahabad is as under:-

- 1). For Civil Matters:- vc_allahabad_civil@allahabadhighcourt.in
- 2). For Criminal Matters:- vc_allahabad_criminal@allahabadhighcourt.in

It is also clarified that the counsel on record/AGA/Counsel for the Respondent is not permitted to share the Video link with any other individual except with those who are disclosed as representing the party on the e-file/petition/application. Not more than two advocates for a party shall be permitted on the video platform of actual hearing.

By order of the Court,

Sd/Joint Registrar (J) (Computer)
13.05.2020

Copy forwarded for information and necessary action to -

- 1. The Advocate General, U.P., Allahabad
- 2. The President, High Court Bar Association, High Court, Allahabad
- 3. The Secretary, High Court Bar Association, High Court, Allahabad
- 4. The President, Advocate Association, High Court, Allahabad
- 5. The Secretary, Advocate Association, High Court, Allahabad
- 6. The President, Oudh Bar Association, High Court, Lucknow Bench, Lucknow
- 7. The Secretary, Oudh Bar Association, High Court, Lucknow Bench, Lucknow
- 8. The Senior Registrar, High Court, Lucknow Bench, Lucknow
- 9. The Registrar (J) (Listing), High Court, Allahabad
- 10. The Registrar (Civil), High Court, Allahabad
- 11. The Registrar (Protocol), High Court, Allahabad
- 12. The Joint Registrar (J) (Criminal), High Court, Allahabad
- 13. The Accountant General, A.G. U.P., Allahabad
- 14. The Systems Manager, Computer Center, High Court, Allahabad with the request to upload the notice on official website of High Court, Allahabad.

By order of the Court,

Sd/Joint Registrar (J) (Computer)
13.05.2020

High Court, Lucknow

NOTICE

The Hon'ble Court has been pleased to create the email id on which any person desirous of opposing any application shall have to send an email indicating his/her mobile number alongwith case details (parties name, case number, year etc.) and his email id with a request for being provided a Video Conferencing link to enable him to join the Court proceedings. This email has to be lodged with the High Court not later than 8 P.M. one day before the date of hearing. The e-mail ids for Lucknow is as under:-

1) For Civil Matters:- vc_lucknow_civil@allahabadhighcourt.in

2) For Criminal Matters :- vc_lucknow_criminal@allahabadhighcourt.in

It is also clarified that the counsel on record / AGA / Counsel for the Respondent is not permitted to share the Video link with any other individual except with those who are disclosed as representing the party on the e-file / petition / application. Not more than two advocates for a party shall be permitted on the video platform of actual hearing.

By order of the Court,

Sd/-

Joint Registrar (J) (Admin.) 13.05.2020

Copy forwarded for information and necessary action to :-

- 1. The Advocate General, Government of U.P., Lucknow.
- 2. The President, Oudh Bar Association, High Court, Lucknow.
- 3. The General Secretary, Oudh Bar Association, High Court, Lucknow.
- 4. All the Registrars / Joint Registrars / Deputy Registrars of High Court, Lucknow
- 5. The Accountant General, U.P., Allahabad.
- 6. The Systems Manager, Computer Center, High Court, Lucknow with the request to upload the notice on the official website of High Court, Allahabad.
- 7. The Assistant Registrar (Protocol), High Court, Lucknow.

Sd/-Joint Registrar (J) (Admin.) 13.05.2020

NOTICE

It was notified vide notice dated 01.05.2020 that a direct link has been provided on the official website of Allahabad High Court to the Learned Advocates/Litigants-in-Person to fill in the necessary information for listing of cases indicating the ground of urgency.

However, the system of submission of urgency application on the separate email ids for Civil and Criminal matters notified vide Notice dated 23.04.2020 was extended from time to time.

The Hon'ble Court has been pleased to extend the system to file the urgency application and written argument/written submission through e-mail simultaneously up to 26.05.2020.

By order of the Court,

Sd/-Joint Registrar (J) (Computer) 18.05.2020

Copy forwarded for information and necessary action to -

- 1. The Advocate General, U.P., Allahabad
- 2. The President, High Court Bar Association, High Court, Allahabad
- 3. The Secretary, High Court Bar Association, High Court, Allahabad
- 4. The President, Advocate Association, High Court, Allahabad
- 5. The Secretary, Advocate Association, High Court, Allahabad
- 6. The Senior Registrar, High Court, Lucknow Bench, Lucknow
- 7. The Registrar (J) (Listing), High Court, Allahabad
- 8. The Registrar (Civil), High Court, Allahabad
- 9. The Registrar (Protocol), High Court, Allahabad
- 10. The Joint Registrar (J) (Criminal), High Court, Allahabad
- 11. The Systems Manager, Computer Center, High Court, Allahabad with the request to upload the notice on official website of High Court, Allahabad.

By order of the Court,

Sd/Joint Registrar (J) (Computer)
18.05.2020

NOTICE

It was notified vide notice dated 01.05.2020 that a direct link has been provided on the official website of Allahabad High Court to the Learned Advocates/Litigants-in-Person to fill in the necessary information for listing of cases indicating the ground of urgency.

However, the system of submission of urgency application on the separate email ids for Civil and Criminal matters notified vide Notice dated 23.04.2020 was also extended from time to time.

The Hon'ble Court has been pleased to extend the system to file the urgency application and written argument/written submission through e-mail simultaneously up to 01.06.2020.

By order of the Court,

Sd/-Joint Registrar (J) (Computer) 27.05.2020

Copy forwarded for information and necessary action to -

- 1. The Advocate General, U.P., Allahabad
- 2. The President, High Court Bar Association, High Court, Allahabad
- 3. The Secretary, High Court Bar Association, High Court, Allahabad
- 4. The President, Advocate Association, High Court, Allahabad
- 5. The Secretary, Advocate Association, High Court, Allahabad
- 6. The Senior Registrar, High Court, Lucknow Bench, Lucknow
- 7. The Registrar (J) (Listing), High Court, Allahabad
- 8. The Registrar (Civil), High Court, Allahabad
- 9. The Registrar (Protocol), High Court, Allahabad
- 10. The Joint Registrar (J) (Criminal), High Court, Allahabad
- 11. The Systems Manager, Computer Center, High Court, Allahabad with the request to upload the notice on official website of High Court, Allahabad.

By order of the Court,

Sd/Joint Registrar (J) (Computer)
27.05.2020

NOTICE

It was notified vide notice dated 01.05.2020 that a direct link has been provided on the official website of Allahabad High Court to the Learned Advocates/Litigants-in-Person to fill in the necessary information for listing of cases indicating the ground of urgency.

However, the system of submission of urgency application on the separate email ids for Civil and Criminal matters notified vide Notice dated 23.04.2020 was also extended from time to time.

The Hon'ble Court has been pleased to extend the system to file the urgency application and written argument/written submission through e-mail simultaneously up to 05.06.2020.

By order of the Court,

Sd/Joint Registrar (J) (Computer)
01.06.2020

Copy forwarded for information and necessary action to -

- 1. The Advocate General, U.P., Allahabad
- 2. The President, High Court Bar Association, High Court, Allahabad
- 3. The Secretary, High Court Bar Association, High Court, Allahabad
- 4. The President, Advocate Association, High Court, Allahabad
- 5. The Secretary, Advocate Association, High Court, Allahabad
- 6. The Senior Registrar, High Court, Lucknow Bench, Lucknow
- 7. The Registrar (J) (Listing), High Court, Allahabad
- 8. The Registrar (Civil), High Court, Allahabad
- 9. The Registrar (Protocol), High Court, Allahabad
- 10. The Joint Registrar (J) (Criminal), High Court, Allahabad
- 11. The Systems Manager, Computer Center, High Court, Allahabad with the request to upload the notice on official website of High Court, Allahabad.

By order of the Court,

Sd/Joint Registrar (J) (Computer)
01.06.2020

High Court of Judicature at Allahabad

Functioning of High Court during COVID-19

It has been decided to permit the physical filing of new cases before the High Court at Allahabad as well as Lucknow on all the working days from 03.06.2020.

In partial modification of direction / guidelines issued on 13.03.2020, 16.03.2020, 10.04.2020 and 22.05.2020 it is further stated:

- The High Court will function as usual w.e.f. 08.06.2020. Till further orders, only the special Benches constituted shall remain operational.
- 2. The Hon'ble Judges and their supporting staff (Private Secretary, Bench Secretary, Peon etc.) in minimum required number will attend the High Court.
- 3. The sections of the Court will be opened as per the instructions issued by the Registrar General from time to time.
- 4. The Learned Advocates will file their Cases / Documents / Petitions / Applications in the Stamp Reporting Section and the Application Section which will function at the places separately notified for Allahabad and Lucknow.
- 5. Only those listed matters shall be listed in Hon'ble Courts, for which urgency applications filed through e-mode are allowed by the Hon'ble Court. Such matters shall be listed only in Additional Cause List.
- 6. The Stamp Reporting Section, till further order will not withhold any fresh file due to any defect and will place that before the Hon'ble Court concerned for appropriate orders.
- 7. The files will be sent from the sections to the Hon'ble Courts after proper sanitization.
- 8. The Learned Advocates will enter in the High Court through the gate separately notified for Allahabad and Lucknow campus.
- 9. Only those Learned Advocates will be granted entry in the High Court through E-Pass whose case(s) are to be taken by the Hon'ble Court(s).
- 10. The Learned Advocates aged 65 years or more may appear and argue the cases through video-conferencing as they would not be allowed to enter in the High Court as per the applicable protocol for lock-down.
- 11. The Chambers of Learned Advocates in the High Court Premises will not be opened. The sitting arrangement for Advocates shall be notified separately.

- 12. The Robes prescribed for the Hon'ble Judges and the Learned Lawyers shall remain suspended till further orders.
- 13. The Learned Advocates appearing in the Court must wear face cover / mask and shall adhere to all necessary conditions prescribed for social and physical distancing.
- 14. Not more than 6 (Six) Advocates will be permitted to remain in the court room at any given time.
- 15. The Learned Advocates shall leave the High Court immediately after hearing of their case(s).
- 16. The Learned Advocates residing in hot spot areas / containment zones shall not be allowed to enter in the Court campus and no document from them except through e-mode shall be accepted.
- 17. No person shall be allowed to enter in the High Court campus without observing all protocol necessary to maintain social and physical distancing.
- 18. Consumption of liquor, 'paan', 'gutka', tobacco inside the premises of the High Court will be prohibited and consumption of the same will attract punishment.
- 19. Spitting in the premises of the High Court is prohibited and will attract punishment.
- 20. Provision for thermal scanning, handwash and sanitizer will be made available at operational entry, exit points and in common area.
- 21. The Chief Medical & Health Officer, Prayagraj and Lucknow respectively shall arrange all necessary medical assistance and attendance in the High Court campus at Allahabad and Lucknow to meet any urgent medical eventuality.
- 22. Frequent sanitization of the premises of the High Court, common facilities and all points which come into human contact viz. door-knobs, chairs, tables etc. will be ensured.
- 23. No shops near the High Court shall be permitted to open and operate.
- 24. Parking of vehicles to be made as per existing arrangement i.e. outside the premises of the High Court but with proper social distancing measures.
- 25. All the guidelines issued by the Central Government and the Government of Uttar Pradesh regarding COVID-19 must be followed.

High Court of Judicature at Allahabad

<u>Arrangement for functioning of High Court during COVID-19</u> (ANNEXURE)

In continuation of Order dated 28.05.2020, following arrangements are hereby made for ensuring smooth functioning of Courts -

 The Lawyer shall be permitted to file fresh cases in e-mode or in physical form, without any urgency application, at counters as per following details -

SI. No.	Particulars	Location of Counter
01.	Fresh files of Civil Cases will be received.	Gate Pass Section, adjacent to Polo Ground.
02.		Litigant Shed, Gate Pass Section, adjacent to Polo Ground.
03.	Misc. Applications, Counter Affidavits, Rejoinder Affidavits, Vakalatnama and other misc. documents will be received.	Section, adjacent to Polo Ground.

- 2. The requirement of affidavit in support of the facts averred the matter filed either through e-mode or in hard copy may be dispensed with on having satisfaction that -
 - (i) Litigant is not in a position to swear the same at Allahabad / Lucknow and on having an undertaking by the Advocate filing such petition / application / appeal memo etc. that whatever is stated is as per oral (telephonically or by any other device) / written instructions (in any form) given by his or her client.
 - (ii) During the lock-down period, the requirement of an affidavit / e-affidavit / scanned notary affidavit shall not be mandatory in the cases and in lieu thereof counsel shall have to submit the AADHAR Number, full details of the card holder like name, parentage, age and address, as also the mobile number linked to the AADHAR Card of the person wanting to act as a deponent in the matter along with a declaration that applicant / petitioner / pariokar is affirming the correctness of disclosure and averments made in the application / petition.

- (iii) This waiver or relaxation of filing affidavit is subject to a proper affidavit being filed in hard copy within a period of one month from the date the lock-down is lifted.
- 3. At least 05 (five) Counters will function outside the premises of the High Court to charge Court Fee through e-mode.
- 4. The work-flow for e-Filing along with the screen shots is already available on the official website of Allahabad High Court namely www.allahabadhighcourt.in and the same may be accessed by the Advocates who are facing problem in this regard.
- Only those Advocates whose case(s) are to be taken by the Court(s)
 will use following gates for entering in the High Court-

Gate	Building	Courts
Gate No. 3	Main Building	Chief Justice's Court, Court Nos. 01 to 40, Court Nos. 58 to 63
Gate No. 1	New Building	Court Nos. 41 to 55
Gate No. 1	30 Court Rooms Building	Court Nos. 64 to 93

- 6. The facility of hearing cases through video conferencing shall be provided on asking by the Advocate.
- 7. If any party desires to appear in person then the only mode would be through video conferencing.
- 8. The Staff of the High Court will enter through Gate No. 3-B.
- 9. The Advocates and the Staff will not be permitted to roam in the Hon'ble Judges' Corridor / Gallery (Ground Floor and First Floor).
- 10. The Chambers and the Canteens of the Advocates and the Employees' Canteen situated in the High Court Premises will remain closed.

High Court at Lucknow

Functioning of Hon'ble Court during COVID-19

It has been decided to permit the physical filing of new cases before the High Court at Lucknow on all the working days w.e.f 03.06.2020.

In partial modification of direction / guidelines issued on 13.03.2020,

16.03.2020, 10.04.2020 and 22.05.2020 it is further stated:

The High Court will function as usual w.e.f. 08.06.2020. Till further orders, only the special Benches constituted shall remain operational. The Hon'ble Judges and their supporting staff (Private Secretary, 2.

Bench Secretary, Peon etc.) in minimum required numbers will

attend the High Court.

3. The sections of the Court will be opened as per the instructions issued by the Senior Registrar from time to time.

The Learned Advocates will file their Cases / Documents / Petitions / 4.

Applications at the counters located near Gate No-6.

- 5. Only those listed matters shall be listed in Hon'ble Courts, for which urgency applications filed through e-mode are allowed by the Hon'ble Court. Such matters shall be listed only in Additional Cause
- 6. The Stamp Reporting Section, till further order will not withhold any fresh file due to any defect and will place that before the Hon'ble Court concerned for appropriate orders.

7. The files will be sent from the sections to the Hon'ble Courts after

proper sanitization.

8. Only those Ld. Advocates shall be permitted to enter the campus whose cases are listed in the Court and who have been issued an e-Pass. The four wheelers of Learned Advocates will enter in the High Court through Gate No- 4 while two wheelers will enter from Gate No- 6. The advocates will park their vehicles in the basement parking and thereafter use the stairs located in the basement to move towards the corridors of Court rooms.

The officers/staff of High Court shall enter from Gate No- 3.

10. The Learned Advocates aged 65 years or more may appear and argue the cases through video-conferencing as they would not be allowed to enter the premises of High Court as per the applicable guidelines for lock-down.

11. The Chambers of Learned Advocates in the High Court Premises will

not be opened.

12. The Robes prescribed for the Hon'ble Judges and the Learned Lawyers shall remain suspended till further orders.

13. The Learned Advocates appearing in the Court must wear face cover / mask and shall adhere to all necessary conditions prescribed for social and physical distancing.

14. Not more than 6 (Six) Advocates shall be permitted to remain in the

court room at any given time.

15. The Learned Advocates shall leave the High Court immediately after hearing of their case(s) is complete.

16. The Learned Advocates residing in hot spot areas / containment zones shall not be allowed to enter in the Court campus and no document from them except through e-mode shall be accepted.

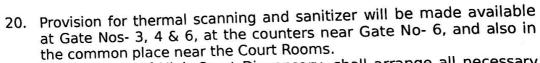
17. No person shall be allowed to enter in the High Court campus without observing all protocol necessary to maintain social

distancing.

18. Consumption of liquor, 'paan', 'gutka', tobacco inside the premises of the High Court will be prohibited and consumption of the same will attract punishment.

19. Spitting in the premises of the High Court is prohibited and will

attract punishment.



21. The Incharge of High Court Dispensary, shall arrange all necessary medical assistance in the High Court campus at Lucknow to meet

any urgent medical eventuality.

22. Frequent sanitization of the premises of the High Court, common facilities and all points which come into human contact viz. door-knobs, chairs, tables etc. will be ensured.

23. No shops in M-Block or near the campus of High Court shall be

permitted to open and operate.

24. All the guidelines issued by the Central Government and the Government of Uttar Pradesh regarding COVID-19 must be followed.

High Court at Lucknow

<u>Arrangement for functioning of High Court during COVID-19</u> (ANNEXURE)

The following arrangements are hereby made for ensuring smooth functioning of Courts -

 The Lawyers shall be permitted to file fresh cases in e-mode or in physical form, without any urgency application, at counters as per following details -

SI. No.	Particulars	Location of Counter
01.	Fresh files of Civil Cases will be received.	
02.	Fresh files of Criminal Cases will be received.	Counters located Near Gate No- 6
03.	Misc. Applications, Counter Affidavits, Rejoinder Affidavits, Vakalatnama and other misc. documents will be received.	

- 2. The requirement of affidavit in support of the facts averred the matter filed either through e-mode or in hard copy may be dispensed with on having satisfaction that -
 - (i) Litigant is not in a position to swear the same at Lucknow and on having an undertaking by the Advocate filing such petition / application / appeal memo etc. that whatever is stated is as per oral (telephonically or by any other device) / written instructions (in any form) given by his or her client.
 - (ii) During the lock-down period, the requirement of an affidavit / e-affidavit / scanned notary affidavit shall not be mandatory in the cases and in lieu thereof counsel shall have to submit the AADHAR Number, full details of the card holder like name, parentage, age and address, as also the mobile number linked to the AADHAR Card of the person wanting to act as a deponent in the matter along with a declaration that applicant / petitioner / pariokar is affirming the correctness of disclosure and averments made in the application / petition.
 - (iii) This waiver or relaxation of filing affidavit is subject to a proper affidavit being filed in hard copy within a period of one month from the date the lock-down is lifted.
 - 3. The Court Fees can also be submitted through e-mode at the Counters located near Gate No- 6.
 - 4. The work-flow for e-Filing along with the screen shots is already available on the official website of Allahabad High Court namely www.allahabadhighcourt.in and the same may be accessed by the Advocates who are facing problem in this regard.

5. Only those Advocates whose case(s) are to be taken by the Court(s) and who have been issued an e-Pass will use Gate Nos- 4 & 6 for

Pecel and

entering into the campus. The four wheelers shall enter from Gate No- 4 and two wheelers from Gate No- 6. The advocates shall park their vehicles in the basement parking and thereafter use the stairs located in the basement to move towards the corridors of Court rooms.

- If any party desires to appear in person then the only mode would be through video conferencing.
- 7. The Officers/Staff of the High Court will enter through Gate No. 3.
- 8. The Advocates will not be permitted to roam around in the campus of Hon'ble Court. They shall immediately leave the premises after their case has been taken up.
- 9. The Chambers and the Canteens of the Advocates and the Employees' Canteen situated in the High Court Premises will remain closed.

NOTICE

In continuation to the guidelines dated 30.05.2020 (copy annexed) regarding functioning of High Court during Covid-19 pandemic, The Hon'ble Court has been pleased to create the email id on which any person desirous of joining Court proceeding through Video Conferencing shall have to send an email indicating his/her mobile number along with case details (Parties' Name, Nature of Case, Case Number, Year etc.) and his email id with a request for being provided a Video Conferencing link to enable him to join the Court proceedings. This email has to be lodged with the High Court not later than 8 P.M. one day before the date of hearing. The e-mail ids are as under:-

- 1). For Allahabad :- request_vc_alld@allahabadhighcourt.in
- 2). For Lucknow :- request vc lko@allahabadhighcourt.in

It is also clarified that the counsel on record/AGA/Counsel for the Respondent is not permitted to share the Video link with any other individual except with those who are disclosed as representing the party on the e-file/petition/application. Not more than two advocates for a party shall be permitted on the video platform of actual hearing.

Note:- The Video Conference Software works best on Google Chrome Browser.

By order of the Court,

Sd/-Joint Registrar (J) (Computer) 06.06.2020

Copy forwarded for information and necessary action to -

- 1. The Advocate General, U.P., Allahabad
- 2. The President, High Court Bar Association, High Court, Allahabad
- 3. The Secretary, High Court Bar Association, High Court, Allahabad
- 4. The President, Advocate Association, High Court, Allahabad
- 5. The Secretary, Advocate Association, High Court, Allahabad
- 6. The Senior Registrar, High Court, Lucknow Bench, Lucknow
- 7. The Registrar (J) (Listing), High Court, Allahabad
- 8. The Registrar (Civil), High Court, Allahabad
- 9. The Registrar (Protocol), High Court, Allahabad
- 10. The Joint Registrar (J) (Criminal), High Court, Allahabad
- 11. The Systems Manager, Computer Center, High Court, Allahabad with the request to upload the notice on official website of High Court, Allahabad.

By order of the Court,
Sd/Joint Registrar (J) (Computer)
06.06.2020

High Court of Judicature at Allahabad

Functioning of High Court during COVID-19

It has been decided to permit the physical filing of new cases before the High Court at Allahabad as well as Lucknow on all the working days from 03.06.2020.

In partial modification of direction / guidelines issued on 13.03.2020, 16.03.2020, 10.04.2020 and 22.05.2020 it is further stated:

- The High Court will function as usual w.e.f. 08.06.2020. Till further orders, only the special Benches constituted shall remain operational.
- 2. The Hon'ble Judges and their supporting staff (Private Secretary, Bench Secretary, Peon etc.) in minimum required number will attend the High Court.
- 3. The sections of the Court will be opened as per the instructions issued by the Registrar General from time to time.
- 4. The Learned Advocates will file their Cases / Documents / Petitions / Applications in the Stamp Reporting Section and the Application Section which will function at the places separately notified for Allahabad and Lucknow.
- 5. Only those listed matters shall be listed in Hon'ble Courts, for which urgency applications filed through e-mode are allowed by the Hon'ble Court. Such matters shall be listed only in Additional Cause List.
- 6. The Stamp Reporting Section, till further order will not withhold any fresh file due to any defect and will place that before the Hon'ble Court concerned for appropriate orders.
- 7. The files will be sent from the sections to the Hon'ble Courts after proper sanitization.
- 8. The Learned Advocates will enter in the High Court through the gate separately notified for Allahabad and Lucknow campus.
- 9. Only those Learned Advocates will be granted entry in the High Court through E-Pass whose case(s) are to be taken by the Hon'ble Court(s).
- 10. The Learned Advocates aged 65 years or more may appear and argue the cases through video-conferencing as they would not be allowed to enter in the High Court as per the applicable protocol for lock-down.
- 11. The Chambers of Learned Advocates in the High Court Premises will not be opened. The sitting arrangement for Advocates shall be notified separately.

- 12. The Robes prescribed for the Hon'ble Judges and the Learned Lawyers shall remain suspended till further orders.
- 13. The Learned Advocates appearing in the Court must wear face cover / mask and shall adhere to all necessary conditions prescribed for social and physical distancing.
- 14. Not more than 6 (Six) Advocates will be permitted to remain in the court room at any given time.
- 15. The Learned Advocates shall leave the High Court immediately after hearing of their case(s).
- 16. The Learned Advocates residing in hot spot areas / containment zones shall not be allowed to enter in the Court campus and no document from them except through e-mode shall be accepted.
- 17. No person shall be allowed to enter in the High Court campus without observing all protocol necessary to maintain social and physical distancing.
- 18. Consumption of liquor, 'paan', 'gutka', tobacco inside the premises of the High Court will be prohibited and consumption of the same will attract punishment.
- 19. Spitting in the premises of the High Court is prohibited and will attract punishment.
- 20. Provision for thermal scanning, handwash and sanitizer will be made available at operational entry, exit points and in common area.
- 21. The Chief Medical & Health Officer, Prayagraj and Lucknow respectively shall arrange all necessary medical assistance and attendance in the High Court campus at Allahabad and Lucknow to meet any urgent medical eventuality.
- 22. Frequent sanitization of the premises of the High Court, common facilities and all points which come into human contact viz. door-knobs, chairs, tables etc. will be ensured.
- 23. No shops near the High Court shall be permitted to open and operate.
- 24. Parking of vehicles to be made as per existing arrangement i.e. outside the premises of the High Court but with proper social distancing measures.
- 25. All the guidelines issued by the Central Government and the Government of Uttar Pradesh regarding COVID-19 must be followed.

High Court of Judicature at Allahabad

<u>Arrangement for functioning of High Court during COVID-19</u> (ANNEXURE)

In continuation of Order dated 28.05.2020, following arrangements are hereby made for ensuring smooth functioning of Courts -

 The Lawyer shall be permitted to file fresh cases in e-mode or in physical form, without any urgency application, at counters as per following details -

SI. No.	Particulars	Location of Counter
01.	Fresh files of Civil Cases will be received.	Gate Pass Section, adjacent to Polo Ground.
02.		Litigant Shed, Gate Pass Section, adjacent to Polo Ground.
03.	Misc. Applications, Counter Affidavits, Rejoinder Affidavits, Vakalatnama and other misc. documents will be received.	Section, adjacent to Polo Ground.

- 2. The requirement of affidavit in support of the facts averred the matter filed either through e-mode or in hard copy may be dispensed with on having satisfaction that -
 - (i) Litigant is not in a position to swear the same at Allahabad / Lucknow and on having an undertaking by the Advocate filing such petition / application / appeal memo etc. that whatever is stated is as per oral (telephonically or by any other device) / written instructions (in any form) given by his or her client.
 - (ii) During the lock-down period, the requirement of an affidavit / e-affidavit / scanned notary affidavit shall not be mandatory in the cases and in lieu thereof counsel shall have to submit the AADHAR Number, full details of the card holder like name, parentage, age and address, as also the mobile number linked to the AADHAR Card of the person wanting to act as a deponent in the matter along with a declaration that applicant / petitioner / pariokar is affirming the correctness of disclosure and averments made in the application / petition.

- (iii) This waiver or relaxation of filing affidavit is subject to a proper affidavit being filed in hard copy within a period of one month from the date the lock-down is lifted.
- 3. At least 05 (five) Counters will function outside the premises of the High Court to charge Court Fee through e-mode.
- 4. The work-flow for e-Filing along with the screen shots is already available on the official website of Allahabad High Court namely www.allahabadhighcourt.in and the same may be accessed by the Advocates who are facing problem in this regard.
- Only those Advocates whose case(s) are to be taken by the Court(s)
 will use following gates for entering in the High Court-

Gate	Building	Courts
Gate No. 3	Main Building	Chief Justice's Court, Court Nos. 01 to 40, Court Nos. 58 to 63
Gate No. 1	New Building	Court Nos. 41 to 55
Gate No. 1	30 Court Rooms Building	Court Nos. 64 to 93

- 6. The facility of hearing cases through video conferencing shall be provided on asking by the Advocate.
- 7. If any party desires to appear in person then the only mode would be through video conferencing.
- 8. The Staff of the High Court will enter through Gate No. 3-B.
- 9. The Advocates and the Staff will not be permitted to roam in the Hon'ble Judges' Corridor / Gallery (Ground Floor and First Floor).
- 10. The Chambers and the Canteens of the Advocates and the Employees' Canteen situated in the High Court Premises will remain closed.

HIGH COURT, LUCKNOW

Date: 07.06.2020

ORDER

All Learned Advocates are hereby informed that in case if they wish to avail video-conferencing facility for arguing their cases, the same will be made available w.e.f. 08.06.2020 in the Arbitration Centre, situated in the Judicial Block of High Court, Lucknow.

Under the orders of Hon'ble Court

Sd/-(Senior Registrar) 07.06.2020

Date: 08.06.2020

NOTICE

Vide notice dated. 06.06.2020 of the Joint Registrar (J) Computers, it was informed to all Ld. Advocates that an email id has been created on which any person desirous of joining Court proceedings through Video-conferencing shall send an email mentioning his/her mobile number, case details (Name of the parties, nature of case, case number, Year etc.) alongwith his email id with a request for providing the V-C link. However, it has been informed that some Ld. Advocates are still not aware about this email id. Hence it is once again being notified for the convenience of Ld. Advocates. The email id for Lucknow is as follows:

request_vc_lko@allahabadhighcourt.in

The email has to be sent by 8 P.M. one day before the date of hearing. It is also clarified that the counsel on record/AGA/Counsel for the respondent is not permitted to share the Video link with any other individual except with those who are disclosed as representing the party on the e-file/petition/application. Not more than two advocates for a party shall be permitted on the video platform of actual hearing.

Sd/-(Senior Registrar) 08.06.2020

Dated: 15.06.2020

NOTICE

I have been directed to say that Hon'ble Court has been pleased to order that physical hearing of cases shall remain suspended w.e.f. 17.06.2020.

The procedure for hearing which was being followed prior to 08.06.2020 shall be restored w.e.f. 17.06.2020.

Sd/-(Senior Registrar)

Copy to:

- 1. Registrar (J) Listing
- 2. Joint Registrar (J) Administration for circulating amongst all concerned.
- 3. System Manager for uploading on official website.

Dated: 18.06.2020

ORDER

In view of the problems faced by Hon'ble Judges as well as Ld. Advocates in online hearing of cases (video-conferencing) today, Hon'ble the Chief Justice has been pleased to order that physical hearing of cases shall be done on 19.06.2020 (Friday). Fresh cases filed on 17.06.2020 & 18.06.2020 shall also be listed tomorrow.

Learned Advocates shall enter the campus through Gate No- 4 & 6 after proper thermal scanning.

Sd/-(Senior Registrar)

Copy to:

- 1. Registrar (J) Listing
- 2. Joint Registrar (Security)
- 3. System Manager
- 4. Court Officer

Dated: 18.06.2020

ORDER

In continuation to the order regarding physical hearing of cases on 19.06.2020, all Ld. Advocates are hereby informed that those who wish to join the court proceedings through video-conferencing can send their requests on the email id-request_vc_lko@allahabadhighcourt.in by 8:00 AM on 19.06.2020.

Sd/-

(Senior Registrar)

Copy to:

1. Registrar (J) Listing 2. System Manager

Dated: 22.06.2020

NOTICE

I have been directed to say that Hon'ble Court has been pleased to resume the physical hearing of cases w.e.f. 23.06.2020. Ld. Advocates whose cases are listed shall enter the Court campus from Gate Nos. 4 & 6.

All Ld. Advocates are hereby informed that those who wish to join the court proceedings through video-conferencing can send their requests on the email id- request_vc_lko@allahabadhighcourt.in by 8:00 PM a day before the case is listed for hearing (for cases listed tomorrow, i.e. 23.06.2020, V-C requests can be sent till 8:00 AM on 23.06.2020).

Facility for video-conferencing shall also be made available in the Arbitration Centre situated in the Judicial Block and for availing the same, Mohd. Shabbir, Review Officer, Mob No- 8765215297 or Shri. Lav, Review Officer, Mob No- 9473649011 may be contacted.

Sd/-(Senior Registrar)

Copy to:

- 1. Registrar (J) Listing
- 2. Joint Registrar (J) Administration for circulating amongst all concerned.
- 3. System Manager for uploading on official website.

Dated: 25.06.2020

ORDER

All Ld. Advocates are hereby informed that those who wish to join the court proceedings through video-conferencing on 26.06.2020 can send their requests on the email id- request_vc_lko@allahabadhighcourt.in by 8:00 AM on 26.06.2020.

Sd/-

(Senior Registrar)

Copy to:

- 1. Registrar (J) Listing
- 2. System Manager

ORDER

As communicated by the Committee constituted to address the issues relating to reopening of the Courts at Lucknow in pursuance to the order dated 30.05.2020 and looking into the recent spike in the number of Corona Virus cases & containment zones at Lucknow, from 06th July 2020 onwards, hearing of cases shall be conducted only through Video Conferencing.

Sd/-

CHIEF JUSTICE 04.07.2020

Dated: 04.07.2020

NOTICE

Under the orders of Hon'ble Court, it is hereby informed to all concerned that looking into the recent spike in the number of Corona Virus cases & containment zones at Lucknow, from 06th July 2020 onwards, hearing of cases shall be conducted only through Video-conferencing.

Facility for video-conferencing shall also be made available in the Arbitration Centre & Mediation Centre situated in the Judicial Block and for availing the same, Mohd. Shabbir, Review Officer, Mob No- 8765215297 or Shri. Lav, Review Officer, Mob No- 9473649011 may be contacted.

Sd/-(I/c Senior Registrar)

Copy to:

- 1. Registrar (J) Listing
- 2. Joint Registrar (J) Administration for circulating amongst all concerned.
- 3. System Manager for uploading on official website.

NOTICE

In continuation to the notice dated 06.06.2020 (copy annexed) and the Guidelines dated 30.05.2020 (copy annexed) regarding functioning of the High Court during the Covid-19 pandemic, the Allahabad High Court [AHC] has made the following arrangements for the facilitation of lawyers and litigants in person enabling them to participate in Court proceedings through video conferencing:-

- 1. Considering the continued gravity of the situation created by the COVID-19 pandemic, AHC has decided to continue the system of enabling counsels to appear in virtual court hearings through the Video Conferencing [VC] mode if so desired. This facility is universally available to be availed by any lawyer/litigant in person.
- 2. The above Scheme/Guidelines shall be applicable from 13.07.2020.

ONSITE FACILITIES

- 3. At Gate No. 3A, 3B and 5 and in the Stadium Pavilion VC cubicles have been set up where lawyers may appear in their respective cases. Since these VC cubicles shall be run on the intranet of the AHC, they shall enable seamless VC hearings without the problems of internet connectivity or bandwidth issues.
- **4.** The facility established above shall be able to cater to 30 simultaneous VC sessions during time slots earmarked for Courts separately.
- **5.** Considering the limited number of cabins, a cabin may be used in different time slots for separate sessions of video conferencing for different Courts.
- **6.** The details of specific Court Rooms and their respective time slots will be mentioned outside each cabin and also published on the web portal of the AHC.

OFFSITE FACILITIES

IDENTIFIED eSEWA KENDRAS: -

- **7.** Additionally, VC cubicles at the *identified eSewa Kendras* (Annexure 1) have also been earmarked and exclusively set apart for AHC hearings enabling lawyers to participate in virtual hearings at the Kendra closest to their residence/office without having to travel to the AHC premises.
- **8.** The above facilities are in addition to the existing facility extended to lawyers to avail the facility of video conferencing through their mobile phone/laptop/desktop from their residence or office as the case may be.

GENERAL INSTRUCTIONS

- **9.** Video conferencing facility for the hearing of a particular case can be availed either **onsite** [i.e., facilities set up at Gates 3A, 3B, 5 or the Stadium Pavilion] or **offsite** [residence/office/designated eSewa Kendra]. The site map with details of designated Courts, Gate/Cubicle number wise is attached as **Annexure 2**.
- 10. If in a particular matter, AHC receives competing requests for onsite/offsite VC hearings, the onsite facilities established and referred to above may be utilized unless counsels for parties subsequently and in such a situation convey their consent to avail of offsite facilities.
- 11. In partial modification to the notice dated 06.06.2020, it is clarified that the request/option for video conferencing facility onsite or offsite must necessarily be lodged online on the link available on the official website of the High Court not later than by 1.00 P.M., one day before the date of hearing. The request must also specifically mention whether the lawyer/litigant in person proposes to avail of the VC facility onsite or offsite. The email id (request_vc_alld@allahabadhighcourt.in) provided earlier for sending request for joining court proceedings through Video-Conferencing shall discontinue.

- 12. If option for video-conferencing is not exercised or filed within the time specified above, any subsequent exercise of option will necessarily mean that the matter shall not be taken up that day and shall be taken up on such future date, which the court concerned may fix/indicate.
- 13. Since the VC facility is entitled to be availed of by all lawyers who convey an option in that regard, no separate order of a Court need be sought and all such requests shall be entertained.
- 14. It is clarified and made known to all that the weblinks for VC hearings shall be generated and sent only to those lawyers who choose to participate in virtual hearings from offsite facilities indicated above. In case the lawyer chooses to participate in a virtual hearing from the onsite facilities, no link is required to be sent and he/she shall only be required to be present at the designated facility prior to the time slot allotted.
- 15. The headsets are available on the above **onsite facilities** for VC hearings. The same shall be sanitised on a regular basis. However, the lawyers are advised to bring their own headset considering the sanitization burden of the said equipment. Preferable Headset should be with single 3.5 mm jack working on UBUNTU operating system with noise cancelling mic to provide crystal-clear communication. Generally the Stereo headset with mic used with mobile phone is compatible.
- 16. In order to facilitate efficient VC sessions and bearing in mind the requirements of the software deployed, all lawyers are advised to download Google Chrome from the following link: -

https://www.google.com/chrome/?

 $\frac{brand=CHBD\&gclid=Cj0KCQjw0YD4BRD2ARIsAHwmKVknUJCxOlSgXCyy-}{XhlHt8lLcpc1w7vISwp8TDpcAuPFj_7UJ5oEIYaAhfxEALw_wcB\&gclsrc=aw.ds}$

By order of the Court,

Copy forwarded for information and necessary action to -

- 1. The Advocate General, U.P., Allahabad
- 2. The President, High Court Bar Association, High Court, Allahabad
- 3. The Secretary, High Court Bar Association, High Court, Allahabad
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- 5. The Secretary, Advocate Association, High Court, Allahabad
- 6. The Senior Registrar, High Court, Lucknow Bench, Lucknow
- 7. The Registrar (J) (Listing), High Court, Allahabad
- 8. The Registrar (Civil), High Court, Allahabad
- 9. The Registrar (Protocol), High Court, Allahabad
- 10. The Joint Registrar (J) (Criminal), High Court, Allahabad
- 11. The Systems Manager, Computer Center, High Court, Allahabad with the request to upload the notice on official website of High Court, Allahabad.

By order of the Court,

Sd/
Joint Registrar (J) (Computer)

06.07.2020

eSeva Kendra Shorlisted in Prayagraj

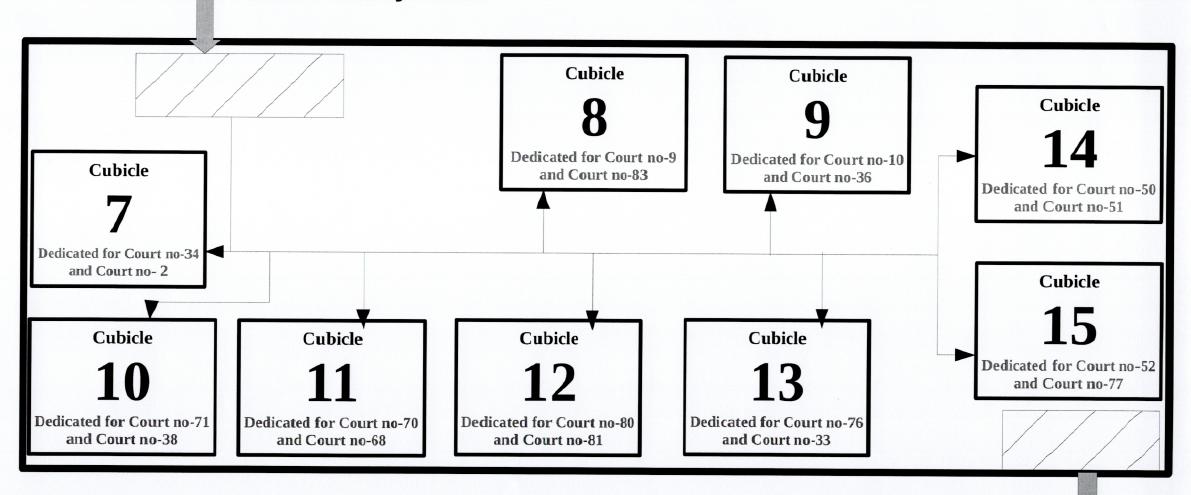
eSeva Kendra Shorlisted in Prayagraj					
S. No.	eSeva Kendra name and Address	Facility	Coverage		
1	Data live near Chhappan Bhog, Katra, Prayagraj City	Internet- 50 Mbps 4 Systems available	5-6 persons can do V.C. simultaneously.		
2	Priyanka Sahu Electrostak Centere near Bairana Datt Pull, Near CMP College, Prayagraj City	Internet- 100 Mbps 3-4 Systems available	6-8 persons can do V.C. simultaneously.		
3	IRD Computers, 4-V/6A, Vrindawan Colony, near District Court, (Near Building) Prayagraj City	I FIIH-BSNI 2 I			
4	NDICD eSeva Kendra, NSIC Campus, near Sangam Cinema Hall, Naini	FTTH-BSNL 2 Mbps 15 System available + Lab available	15 persons can do V.C. simultaneously.		
5	MA institue of Computer Educations, Mama Bhaja Talab, Naini	FTTH-Airtel 13 Systems available	12-13 persons can do V.C. simultaneously.		
6	Indiloves, near Pal Chauraha, 347EWS Awas Vikas Colongy, Yojna-II, Jhusi	FTTH-Airtel- 50 Mbps 10 Systems available	10 persons can do V.C. simultaneously.		
7	Swastic Institue of Training & Development Saket Nagar, Near Hari Sweets, Dhomanganj	BNSL- 10 Mbps 20 Systems available	20 persons can do V.C. simultaneously.		

8	Sahaj Jan Seva Kendra, near Jagriti Chauraha, 80 FT Road, Kalindipuram	BSNL- 2 Mbps 6-7 Systems available	7 persons can do V.C. simultaneously.
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Gate-3A

ROAD

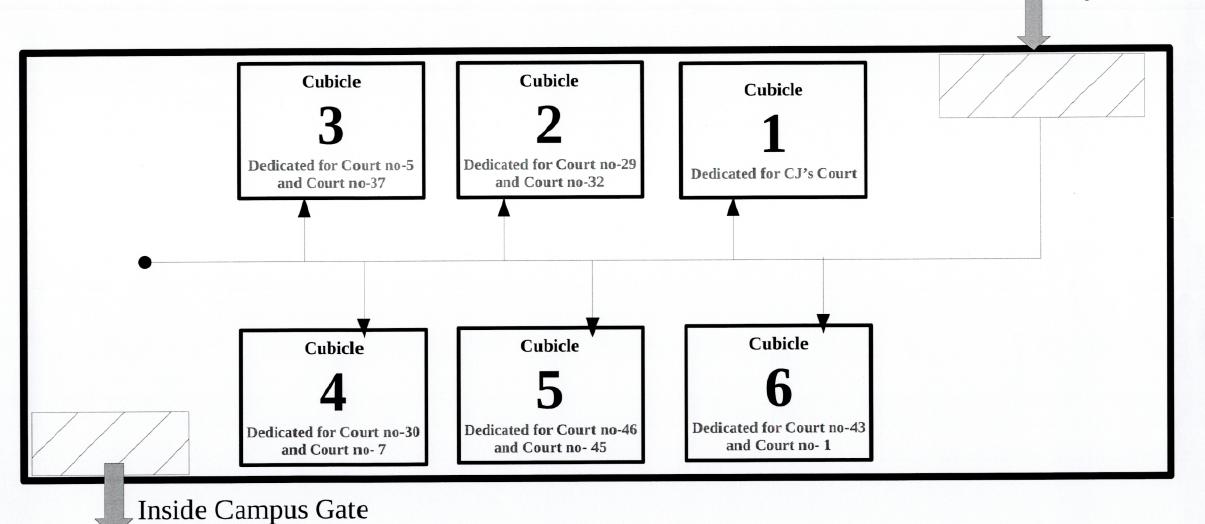
Ld. Counsel Entry Gate



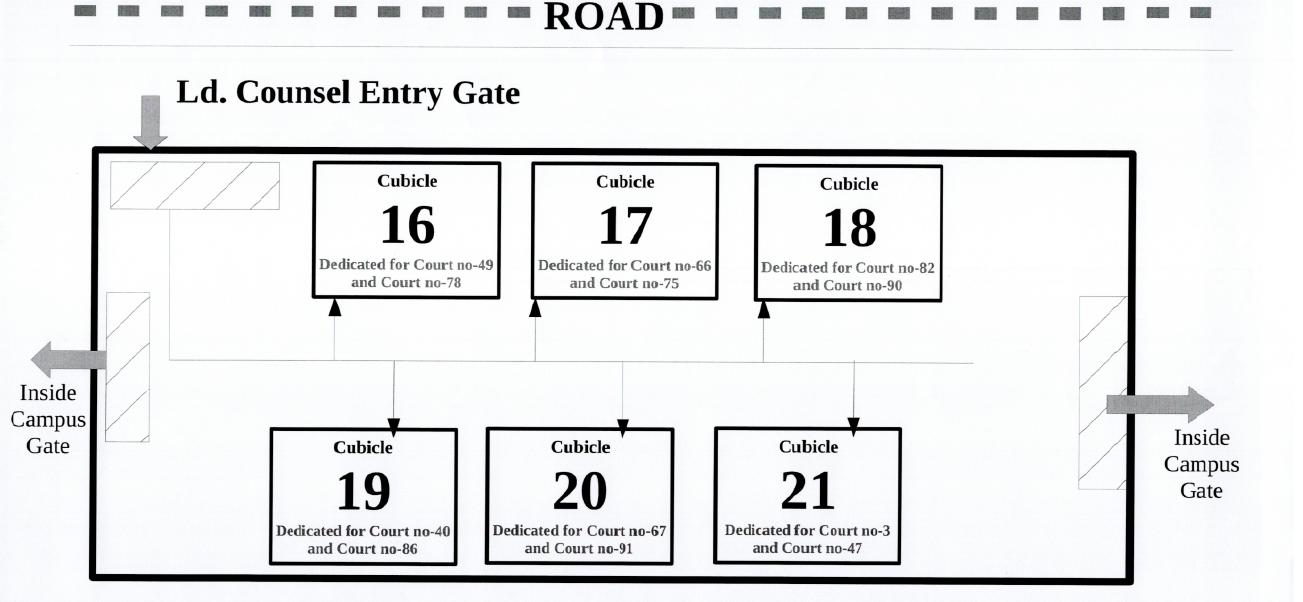
Gate-3B

ROAD

Ld. Counsel Entry Gate



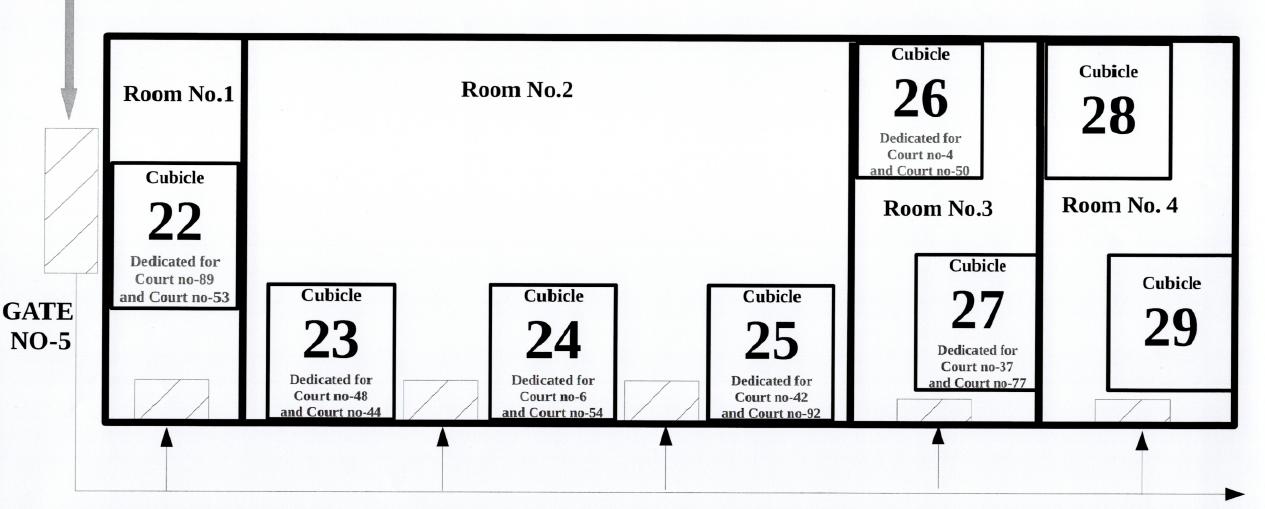
Gate-5



Pavilion

ROAD





HIGH COURT OF JUDICATURE AT ALLAHABAD

NOTICE

In continuation to the guidelines dated 30.05.2020 (copy annexed) regarding functioning of High Court during Covid-19 pandemic, The Hon'ble Court has been pleased to create the email id on which any person desirous of joining Court proceeding through Video Conferencing shall have to send an email indicating his/her mobile number along with case details (Parties' Name, Nature of Case, Case Number, Year etc.) and his email id with a request for being provided a Video Conferencing link to enable him to join the Court proceedings. This email has to be lodged with the High Court not later than 8 P.M. one day before the date of hearing. The e-mail ids are as under:-

- 1). For Allahabad :- request_vc_alld@allahabadhighcourt.in
- 2). For Lucknow :- request vc lko@allahabadhighcourt.in

It is also clarified that the counsel on record/AGA/Counsel for the Respondent is not permitted to share the Video link with any other individual except with those who are disclosed as representing the party on the e-file/petition/application. Not more than two advocates for a party shall be permitted on the video platform of actual hearing.

Note:- The Video Conference Software works best on Google Chrome Browser.

By order of the Court,

Sd/-Joint Registrar (J) (Computer) 06.06.2020

Copy forwarded for information and necessary action to -

- 1. The Advocate General, U.P., Allahabad
- 2. The President, High Court Bar Association, High Court, Allahabad
- 3. The Secretary, High Court Bar Association, High Court, Allahabad
- 4. The President, Advocate Association, High Court, Allahabad
- 5. The Secretary, Advocate Association, High Court, Allahabad
- 6. The Senior Registrar, High Court, Lucknow Bench, Lucknow
- 7. The Registrar (J) (Listing), High Court, Allahabad
- 8. The Registrar (Civil), High Court, Allahabad
- 9. The Registrar (Protocol), High Court, Allahabad
- 10. The Joint Registrar (J) (Criminal), High Court, Allahabad
- 11. The Systems Manager, Computer Center, High Court, Allahabad with the request to upload the notice on official website of High Court, Allahabad.

By order of the Court,
Sd/Joint Registrar (J) (Computer)
06.06.2020

High Court of Judicature at Allahabad

Functioning of High Court during COVID-19

It has been decided to permit the physical filing of new cases before the High Court at Allahabad as well as Lucknow on all the working days from 03.06.2020.

In partial modification of direction / guidelines issued on 13.03.2020, 16.03.2020, 10.04.2020 and 22.05.2020 it is further stated:

- 1. The High Court will function as usual w.e.f. 08.06.2020. Till further orders, only the special Benches constituted shall remain operational.
- 2. The Hon'ble Judges and their supporting staff (Private Secretary, Bench Secretary, Peon etc.) in minimum required number will attend the High Court.
- 3. The sections of the Court will be opened as per the instructions issued by the Registrar General from time to time.
- 4. The Learned Advocates will file their Cases / Documents / Petitions / Applications in the Stamp Reporting Section and the Application Section which will function at the places separately notified for Allahabad and Lucknow.
- 5. Only those listed matters shall be listed in Hon'ble Courts, for which urgency applications filed through e-mode are allowed by the Hon'ble Court. Such matters shall be listed only in Additional Cause List.
- 6. The Stamp Reporting Section, till further order will not withhold any fresh file due to any defect and will place that before the Hon'ble Court concerned for appropriate orders.
- 7. The files will be sent from the sections to the Hon'ble Courts after proper sanitization.
- 8. The Learned Advocates will enter in the High Court through the gate separately notified for Allahabad and Lucknow campus.
- 9. Only those Learned Advocates will be granted entry in the High Court through E-Pass whose case(s) are to be taken by the Hon'ble Court(s).
- 10. The Learned Advocates aged 65 years or more may appear and argue the cases through video-conferencing as they would not be allowed to enter in the High Court as per the applicable protocol for lock-down.
- 11. The Chambers of Learned Advocates in the High Court Premises will not be opened. The sitting arrangement for Advocates shall be notified separately.

- 12. The Robes prescribed for the Hon'ble Judges and the Learned Lawyers shall remain suspended till further orders.
- 13. The Learned Advocates appearing in the Court must wear face cover / mask and shall adhere to all necessary conditions prescribed for social and physical distancing.
- 14. Not more than 6 (Six) Advocates will be permitted to remain in the court room at any given time.
- 15. The Learned Advocates shall leave the High Court immediately after hearing of their case(s).
- 16. The Learned Advocates residing in hot spot areas / containment zones shall not be allowed to enter in the Court campus and no document from them except through e-mode shall be accepted.
- 17. No person shall be allowed to enter in the High Court campus without observing all protocol necessary to maintain social and physical distancing.
- 18. Consumption of liquor, 'paan', 'gutka', tobacco inside the premises of the High Court will be prohibited and consumption of the same will attract punishment.
- 19. Spitting in the premises of the High Court is prohibited and will attract punishment.
- 20. Provision for thermal scanning, handwash and sanitizer will be made available at operational entry, exit points and in common area.
- 21. The Chief Medical & Health Officer, Prayagraj and Lucknow respectively shall arrange all necessary medical assistance and attendance in the High Court campus at Allahabad and Lucknow to meet any urgent medical eventuality.
- 22. Frequent sanitization of the premises of the High Court, common facilities and all points which come into human contact viz. door-knobs, chairs, tables etc. will be ensured.
- 23. No shops near the High Court shall be permitted to open and operate.
- 24. Parking of vehicles to be made as per existing arrangement i.e. outside the premises of the High Court but with proper social distancing measures.
- 25. All the guidelines issued by the Central Government and the Government of Uttar Pradesh regarding COVID-19 must be followed.

High Court of Judicature at Allahabad

<u>Arrangement for functioning of High Court during COVID-19</u> (ANNEXURE)

In continuation of Order dated 28.05.2020, following arrangements are hereby made for ensuring smooth functioning of Courts -

 The Lawyer shall be permitted to file fresh cases in e-mode or in physical form, without any urgency application, at counters as per following details -

SI. No.	Particulars	Location of Counter		
01.	Fresh files of Civil Cases will be received.	Gate Pass Section, adjacent to Polo Ground.		
02.		Litigant Shed, Gate Pass Section, adjacent to Polo Ground.		
03.	Misc. Applications, Counter Affidavits, Rejoinder Affidavits, Vakalatnama and other misc. documents will be received.	Section, adjacent to Polo Ground.		

- 2. The requirement of affidavit in support of the facts averred the matter filed either through e-mode or in hard copy may be dispensed with on having satisfaction that -
 - (i) Litigant is not in a position to swear the same at Allahabad / Lucknow and on having an undertaking by the Advocate filing such petition / application / appeal memo etc. that whatever is stated is as per oral (telephonically or by any other device) / written instructions (in any form) given by his or her client.
 - (ii) During the lock-down period, the requirement of an affidavit / e-affidavit / scanned notary affidavit shall not be mandatory in the cases and in lieu thereof counsel shall have to submit the AADHAR Number, full details of the card holder like name, parentage, age and address, as also the mobile number linked to the AADHAR Card of the person wanting to act as a deponent in the matter along with a declaration that applicant / petitioner / pariokar is affirming the correctness of disclosure and averments made in the application / petition.

- (iii) This waiver or relaxation of filing affidavit is subject to a proper affidavit being filed in hard copy within a period of one month from the date the lock-down is lifted.
- 3. At least 05 (five) Counters will function outside the premises of the High Court to charge Court Fee through e-mode.
- 4. The work-flow for e-Filing along with the screen shots is already available on the official website of Allahabad High Court namely www.allahabadhighcourt.in and the same may be accessed by the Advocates who are facing problem in this regard.
- Only those Advocates whose case(s) are to be taken by the Court(s)
 will use following gates for entering in the High Court-

Gate	Building	Courts
Gate No. 3	Main Building	Chief Justice's Court, Court Nos. 01 to 40, Court Nos. 58 to 63
Gate No. 1	New Building	Court Nos. 41 to 55
Gate No. 1	30 Court Rooms Building	Court Nos. 64 to 93

- 6. The facility of hearing cases through video conferencing shall be provided on asking by the Advocate.
- 7. If any party desires to appear in person then the only mode would be through video conferencing.
- 8. The Staff of the High Court will enter through Gate No. 3-B.
- 9. The Advocates and the Staff will not be permitted to roam in the Hon'ble Judges' Corridor / Gallery (Ground Floor and First Floor).
- 10. The Chambers and the Canteens of the Advocates and the Employees' Canteen situated in the High Court Premises will remain closed.

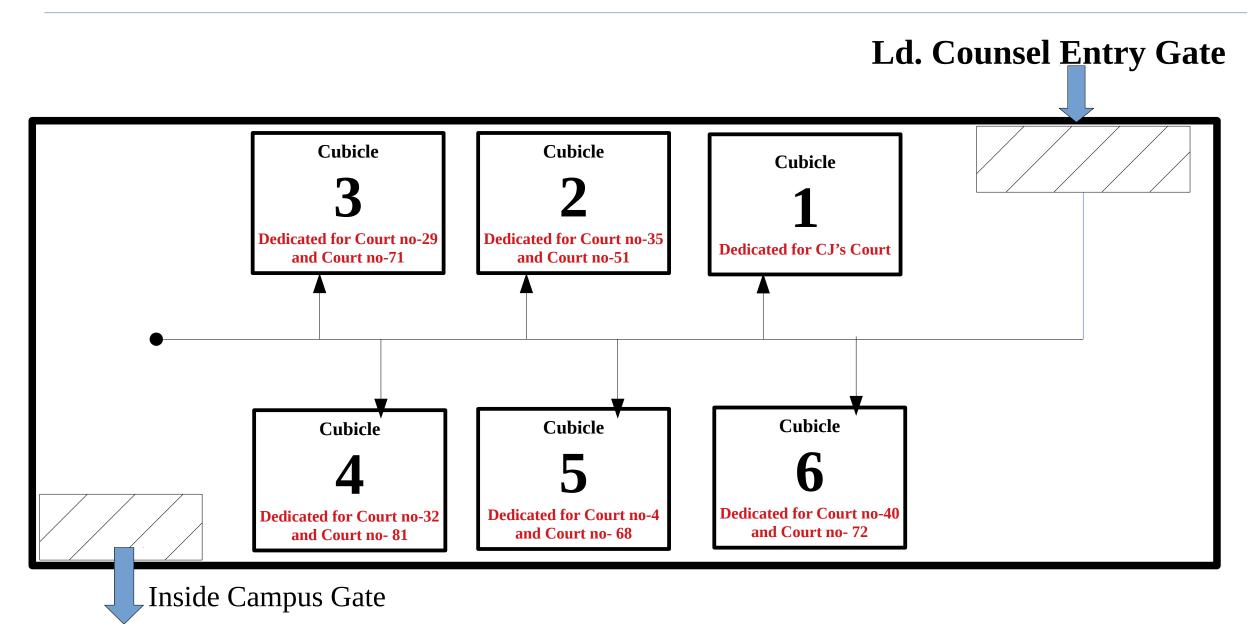
LIST OF DEDICATED CUBICLE FOR HON'BLE COURTS IN PRE/POST LUNCH SESSION-13/07/2020

Cubicle No	Dedicated Cubicle for Hon'ble Court in Pre Lunch Session	Dedicated Cubicle for Hon'ble Court in Post Lunch Session	
1	CJ's Court		
2	Court No-35	Court No-51	
3	Court No-29	Court No-71	
4	Court No-32	Court No-81	
5	Court No-4	Court No-68	
6	Court No-40	Court No-72	
7	Court No-48	Court No-87	
8	Court No-7	Court No-90	
9	Court No-46	Court No-91	
10	Court No-45	Court No-92	
11	Court No-43	Court No-53	
12	Court No-1	Court No-85	
13	Court No-34	Court No-78	
14	Court No-33	Court No-66	
15	Court No-5	Court No-69	
16	Court No-42	Court No-54	
17	Court No-9	Court No-67	
18	Court No-47	Court No-84	
19	Court No-10	Court No-75	
20	Court No-39	Court No-82	
21	Court No-38	Court No-70	
22	Court No-30	Court No-52	
23	Court No-49	Court No-77	
24	Court No-2	Court No-74	
25 Court No-36		Court No-50	
26 Court No-6		Court No-80	
27	Court No-37	Court No-86	
28	Court No-44	Court No-83	
29	Court No-3	Court No-64	

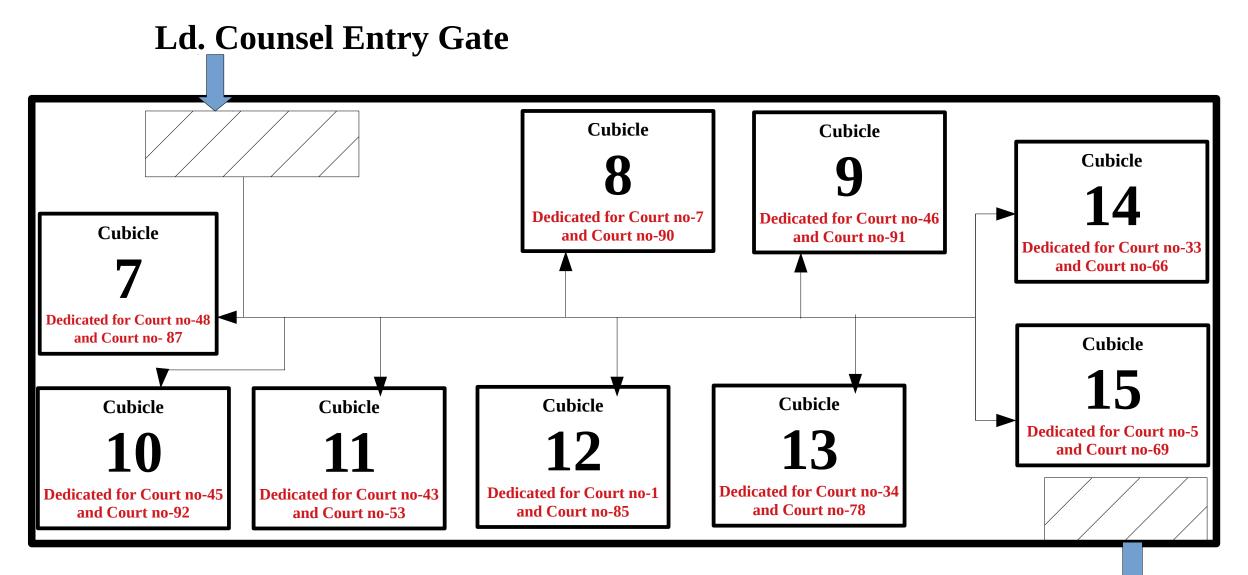
<u>Updated Details of (eSeva Kendra) Common Service Center</u>

Sr. No	Center Name	Contact Number	Address	Number of Desktop/Laptop Available
1	Data Live	9415338949	Near Chappan Bhog Restaurant, Kutchehri Road, Katra Prayagraj	6-8
2	IRD Computers	9935303310	Vrindavan Colony, Near Jagram Chauraha, Front of District Court new Building Gate, Katra Prayagraj	6-8
3	Manjeet Lokwani Center	9389382515	Near Laxmi Talkies Chauraha, Katra, Prayagraj.	4-5
4	Priyanka Sahu Electrostate Center	9005181446	Near CMP College Dot Bridge, Behrana, Prayagraj	4
5	IT Computer Institute	7007983954	Mustafa Complex Basement, Noor Ullah Road, Barrier Chauraha, Prayagraj	4
6	ACH & Research Center	9335338198	Abubakarpur, Preetam Nagar, Prayagraj	5-6
7	Indiloves	7080007863,	First Floor 347, Awas Vikas Yojna 2, Patel Chauraha, Near S.J.S. School, Jhunsi, Prayagraj	7-9
8	Maa Institute of Computer Education and CSC Center	8896080971	Mama Bhanja Talab, Naini, Prayagraj	10
9	NDICD e-Sewa Kendra	9696613889	NSIC Campus, Near Sargam Cinema Hall, Prayagraj	13

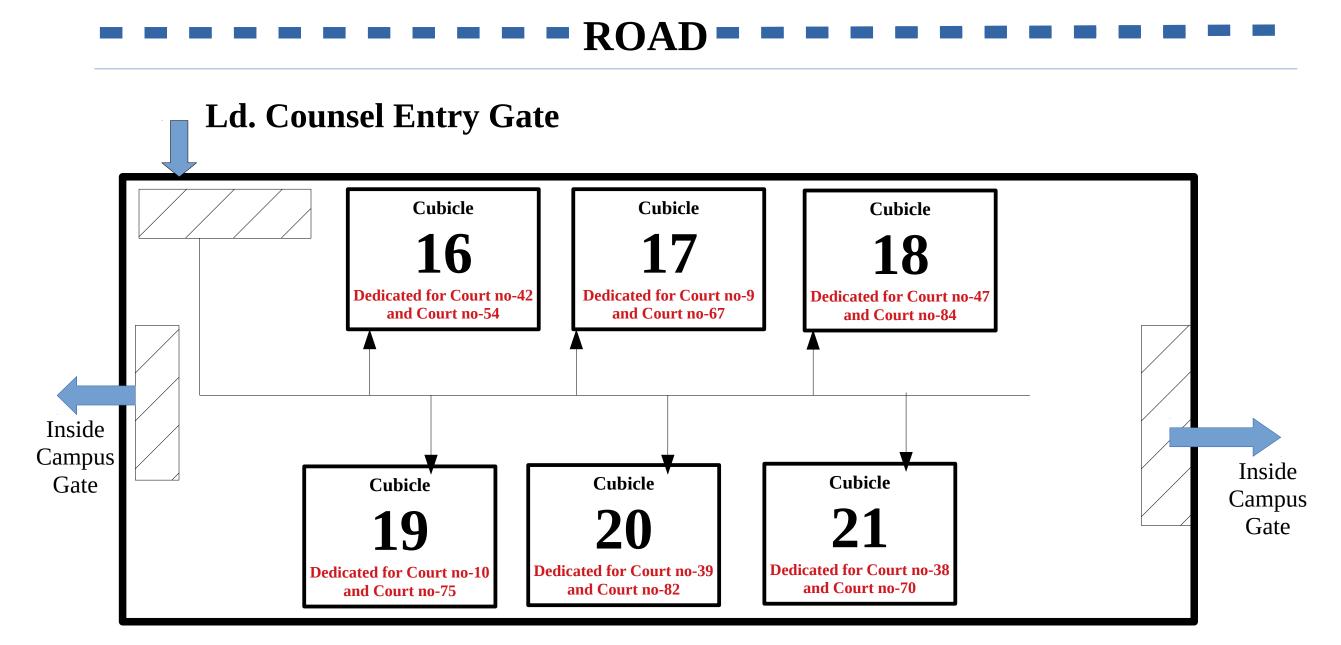
Gate-3B



Gate-3A

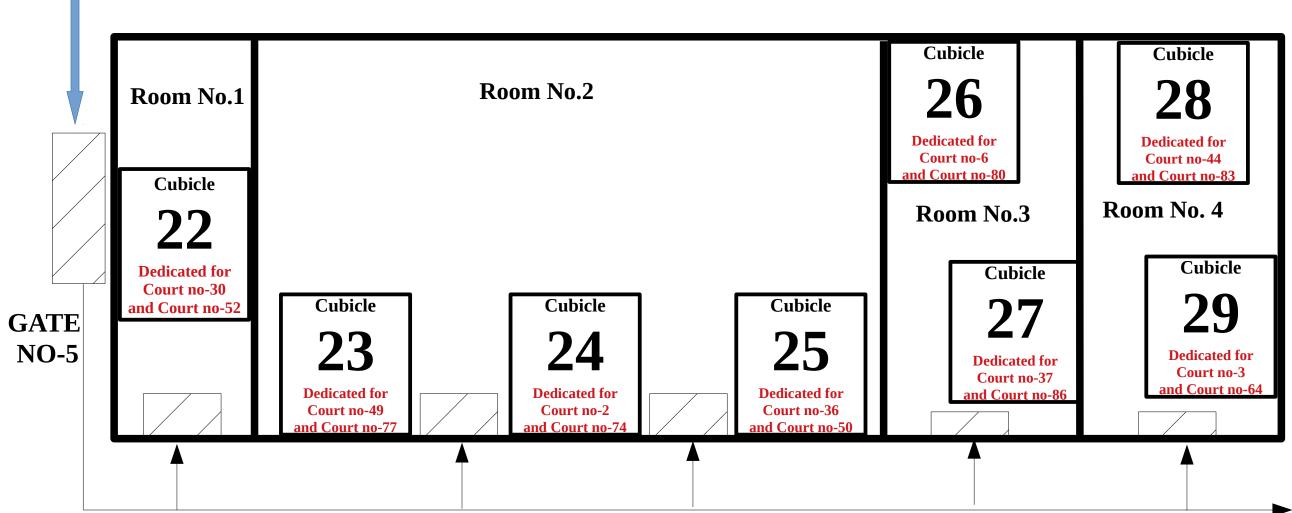


Gate-5



Pavilion





NOTICE

It is hereby informed that following arrangements are being made for functioning of the following Hon'ble Courts from 13th July, 2020 to 17th July, 2020 in Pre-Lunch and Post-Lunch sessions at Lucknow Bench, Lucknow and remaining Hon'ble Courts will function as usual :-

Pre-Lunch Session (10.15 a.m. to 1.15 p.m.)					
(From	13-07-2020 to 17-07-2020)				
Court	Court				
No.	No.				
12	Hon. Rekha Dikshit, J.				
31	Hon. Irshad Ali, J.				
27	Hon. Saurabh Lavania, J.				
6	Hon. Jaspreet Singh, J.				

Post-Lunch Session (2.15 p.m. to 4.15 p.m.) (From 13-07-2020 to 17-07-2020)					
Court	Court				
No.	No.				
25	Hon. Rajesh Singh Chauhan, J.				
26	26 Hon. Alok Mathur, J.				
11 Hon. Rajeev Singh, J.					
17	Hon. Manish Mathur, J.				

By Order of Hon'ble Senior Judge.

Sd/-Registrar (J)(Listing) 11-07-2020

STEP BY STEP PROCESS FOR LODGING REQUEST FOR VIDEO CONFERENCING

Step-1: Open website of Allahabad High Court website(www.allahabadhighcourt.in).



Step-2: Click On link "Link for lodging request/option for video conferencing facility at Allahabad".



Step-3: Select Causelist date and Causelist Type, click on View Cases button

High Court of Judicature at Allahabad

Lodging request/option for video conferencing facility at Allahabad

View Cases

Case Not Found

3

Step-4: Search your case in search box

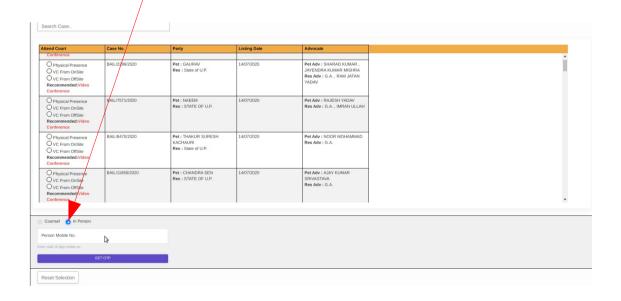


Step-5:

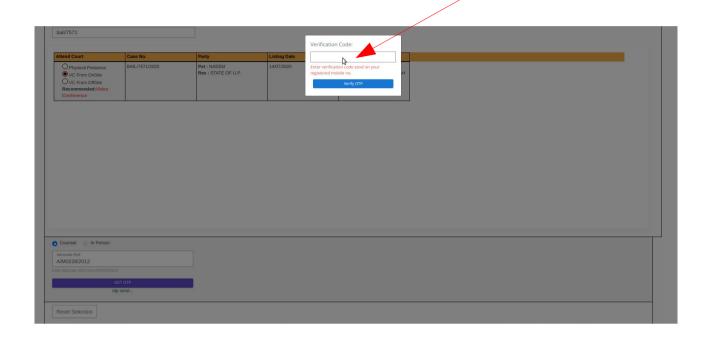
a) Verify by entering advocate roll if you are counsel in any case.

		_			
VC From OffSite Recommended:Video Conference			MISHRA Res Adv : G.A. , MANISH KUMAR DWIVEDI		
5038: Additional/Unlisted List	·	/			
O Physical Presence VC From OnSite Vc From OffSite Recommended:Video Conference	V2020 Pet : HARESH Res : State old P.	14/07/2020	Pet Adv : RANG NATH PANDEY , RAHUL PANDEY Res Adv : G.A. , RAJESH KUMAR SINGH	Þ	
O Physical Presence VC From OnSite Vc From OffSite Recommended:Video Conference	Pet: DHARMENDRA Res: State of U.P.	14/07/2020	Pet Adv : ANKIT AGARVAL Res Adv : G.A. , KULDEEP KUMAR		
O Physical Presence O VC From OnSite O VC From OffSite	Pet : GAURAV Res : State of U.P.	14/07/2020	Pet Adv: SHARAD KUMAR, JAYENDRA KUMAR MISHRA Res Adv: G.A., RAM JATAN	•	
Counsel In Person Advocate Roll Enter Advocate roll in form A/0000/2012 GET OTP					
Reset Selection					

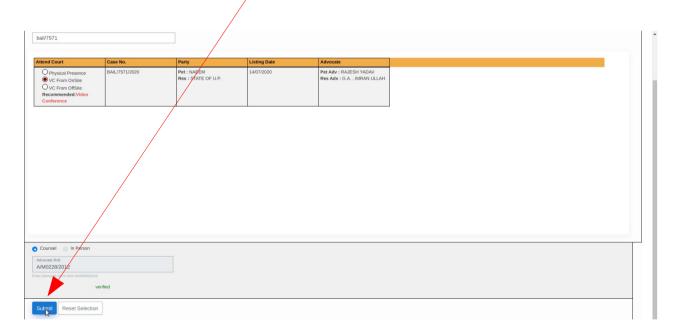
b) If you are in-person then enter valid mobile number which is registered with the case.



Step-6: Enter **OTP Number** sent on your registered mobile no and click on **Verify OTP** button



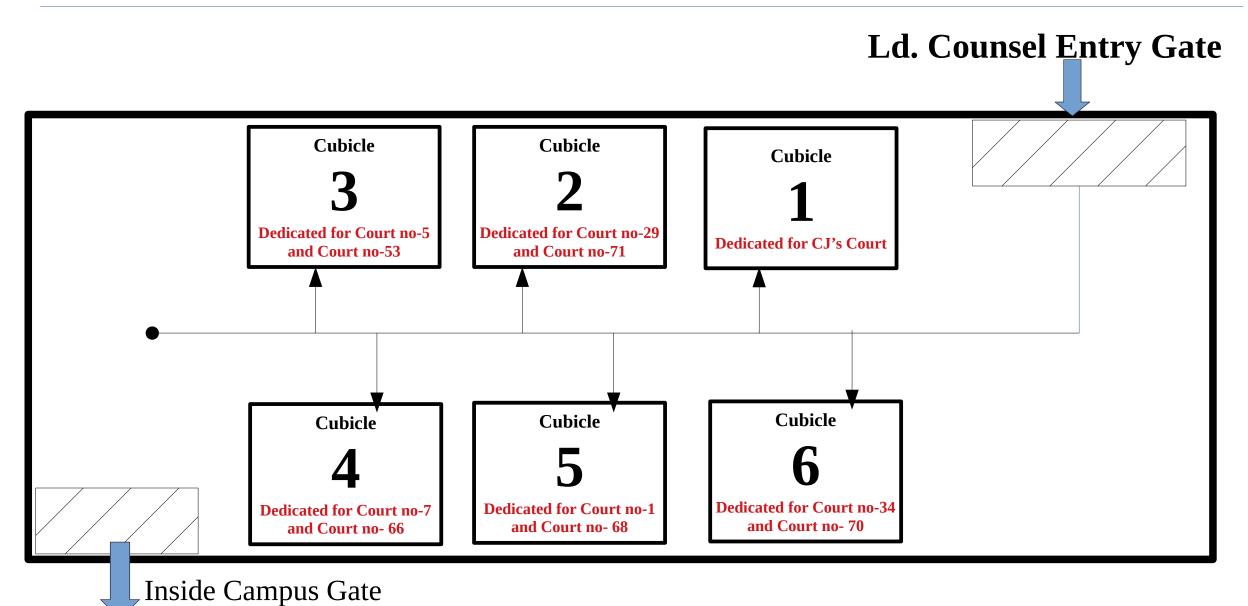
Step-7: After verification click **Submit** button to save your selected prefrence.



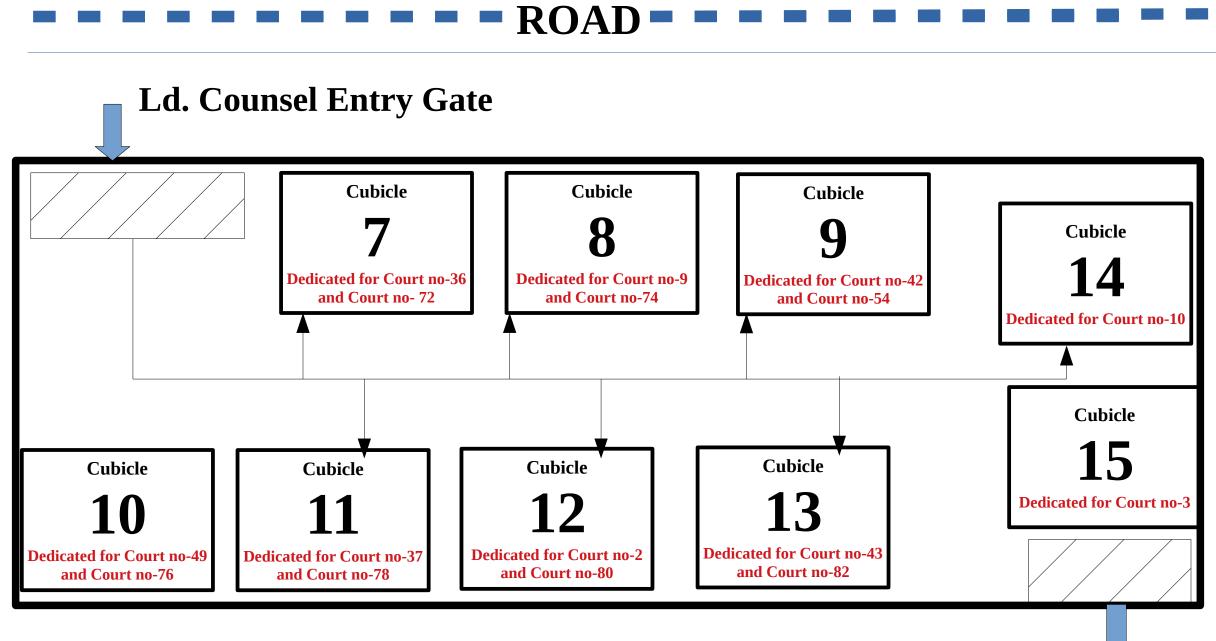
Step-8: Finally your selection saved in our database successfully.

Gate-3B

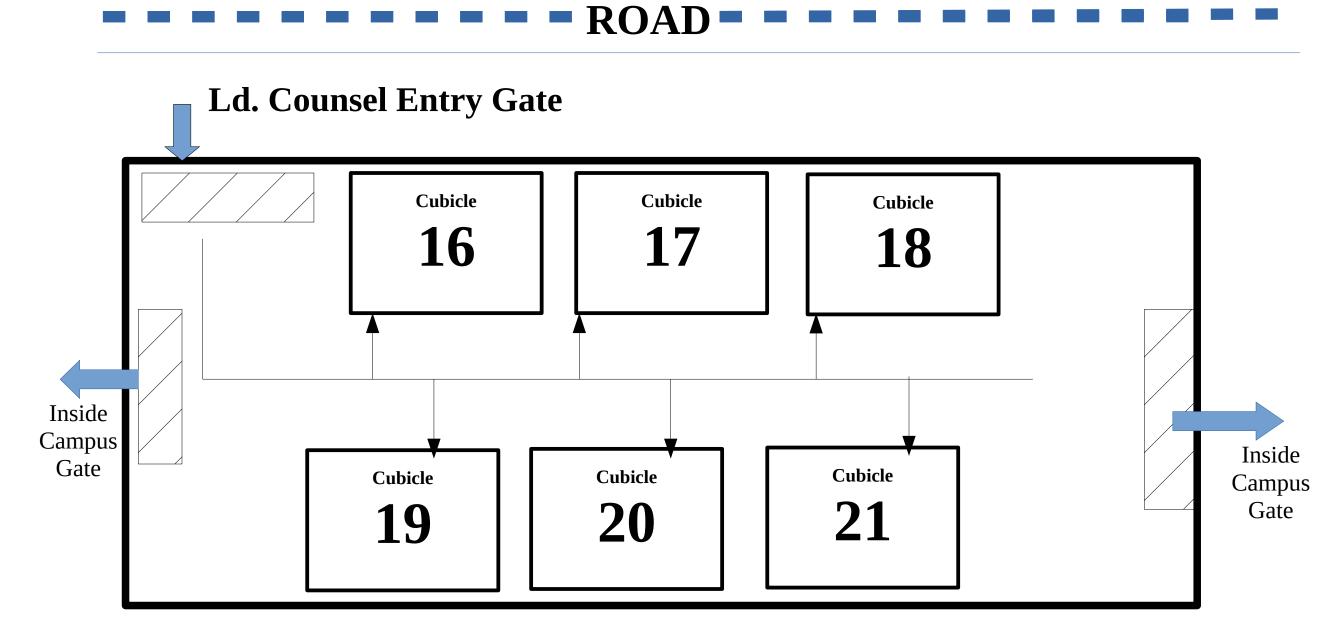




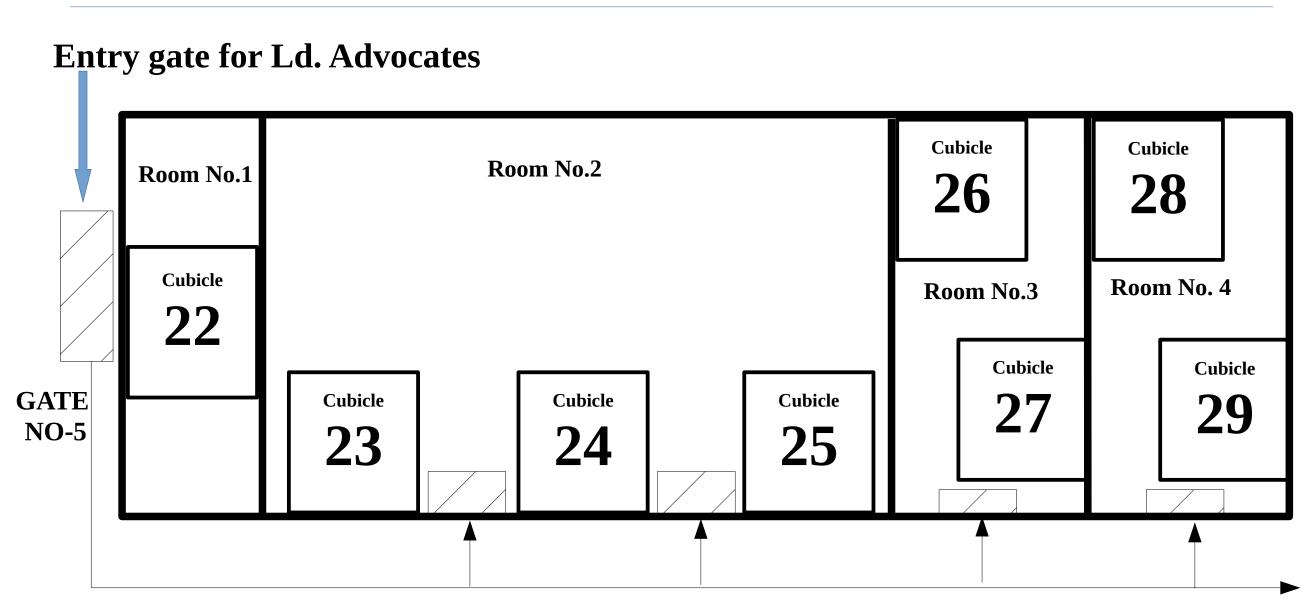
Gate-3A



<u>Gate-5</u>



Pavilion



HIGH COURT OF JUDICATURE AT ALLAHABAD

NOTICE

In continuation to the notice dated 06.07.2020 (copy annexed) regarding functioning of the High Court during the Covid-19 pandemic, the Allahabad High Court [AHC] has made the following arrangements for the facilitation of lawyers and litigants in person enabling them to participate in Court proceedings through video conferencing:-

- Considering the continued gravity of the situation created by the COVID-19 pandemic, the Court proceedings shall be conducted through Video Conference only with effect from 22.07.2020, till further notice.
- Only those old pending matters (other than fresh matters) shall be listed in Courts for which urgency applications are allowed by the Court. There shall be no need to file urgency application for fresh cases.
- The request for listing of cases on grounds of urgency shall be made on the link available on the official website of Allahabad High Court (https://www2.allahabadhighcourt.in/UrgentOnline/dataentry/urgent.jsp).
- 4. All the fresh matters shall be filed through the e-filing module only. The necessary link and guidelines as notified earlier, shall continue to be applicable for the purpose of efiling which are available on the official website of Allahabad High Court.
- 5. The Onsite facilities at Gate Nos. 3A, 3B and 5 and in the Stadium Pavilion, VC cubicles are available for lawyers appearing in their respective cases.
- Maximum 2 Learned Counsels/Litigant-in-person at one time shall be permitted to enter in each VC cubicle including the Standing Counsel/ Government Advocates
- 7. The details of specific Court Rooms will be mentioned outside each cabin and shall also be published on the web portal of the AHC.
- 8. Offsite facilities at the identified eSewa Kendras (Annexure 1) have also been earmarked and exclusively set apart for AHC hearings

enabling lawyers to participate in virtual hearings at the Kendra closest to their residence/office without having to travel to the AHC premises.

9. The above facilities are in addition to the existing facility extended to lawyers to avail the facility of video conferencing through their mobile phone/laptop/desktop from their residence or office as the case may be.

GENERAL INSTRUCTIONS

- 10. Video conferencing facility for the hearing of a particular case can be availed either onsite or offsite [residence/office/designated eSewa Kendra]. The site map with details of designated Courts, Gate/Cubicle number wise shall be updated on the Official website of AHC, from time to time.
- 11. The weblinks for VC hearings shall be generated and sent in all the cases listed in Courts to the lawyers/Litigant-in-person with the time slot allotted. The lawyers are required to click on the link for joining Court proceedings through Video Conference using Google Chrome as the browser.
- 12. While headsets are available in the onsite facilities for VC hearings and the same shall also be sanitised on a regular basis, lawyers are advised to bring their own headset considering the sanitization burden of the said equipment. The wired headsets should be with single 3.5 mm stereo jack with noise cancelling mic to provide crystal-clear communication. Stereo headsets with mic used normally with mobile phones would be compatible.
- 13. In order to facilitate efficient VC sessions and bearing in mind the requirements of the software deployed, all lawyers are advised to download Google Chrome from the following link and use the same for their VC sessions: -

https://www.google.com/chrome/?

<u>brand=CHBD&gclid=Cj0KCQjw0YD4BRD2ARIsAHwmKVknUJCxOlSgXCyy-XhlHt8lLcpc1w7vISwp8TDpcAuPFj_7UJ5oEIYaAhfxEALw_wcB&gclsrc=aw.ds</u>

Joint Registrar (J) (Computer)

19.07.2020

Copy forwarded for information and necessary action to -

- 1. The Advocate General, U.P., Allahabad
- 2. The President, High Court Bar Association, High Court, Allahabad
- 3. The Secretary, High Court Bar Association, High Court, Allahabad
- 4. The President, Advocate Association, High Court, Allahabad
- 5. The Secretary, Advocate Association, High Court, Allahabad
- 6. The Senior Registrar, High Court, Lucknow Bench, Lucknow
- 7. The Registrar (J) (Listing), High Court, Allahabad
- 8. The Registrar (Civil), High Court, Allahabad
- 9. The Registrar (Protocol), High Court, Allahabad
- 10. The Joint Registrar (J) (Criminal), High Court, Allahabad
- 11. The Systems Manager, Computer Center, High Court, Allahabad with the request to upload the notice on official website of High Court, Allahabad.

By order of the Court,

Sd/-

Joint Registrar (J) (Computer)

19.07.2020

HIGH COURT OF JUDICATURE AT ALLAHABAD

NOTICE

In continuation to the notice dated 06.06.2020 (copy annexed) and the Guidelines dated 30.05.2020 (copy annexed) regarding functioning of the High Court during the Covid-19 pandemic, the Allahabad High Court [AHC] has made the following arrangements for the facilitation of lawyers and litigants in person enabling them to participate in Court proceedings through video conferencing:-

- 1. Considering the continued gravity of the situation created by the COVID-19 pandemic, AHC has decided to continue the system of enabling counsels to appear in virtual court hearings through the Video Conferencing [VC] mode if so desired. This facility is universally available to be availed by any lawyer/litigant in person.
- 2. The above Scheme/Guidelines shall be applicable from 13.07.2020.

ONSITE FACILITIES

- 3. At Gate No. 3A, 3B and 5 and in the Stadium Pavilion VC cubicles have been set up where lawyers may appear in their respective cases. Since these VC cubicles shall be run on the intranet of the AHC, they shall enable seamless VC hearings without the problems of internet connectivity or bandwidth issues.
- **4.** The facility established above shall be able to cater to 30 simultaneous VC sessions during time slots earmarked for Courts separately.
- **5.** Considering the limited number of cabins, a cabin may be used in different time slots for separate sessions of video conferencing for different Courts.
- **6.** The details of specific Court Rooms and their respective time slots will be mentioned outside each cabin and also published on the web portal of the AHC.

OFFSITE FACILITIES

IDENTIFIED eSEWA KENDRAS: -

- **7.** Additionally, VC cubicles at the *identified eSewa Kendras* (Annexure 1) have also been earmarked and exclusively set apart for AHC hearings enabling lawyers to participate in virtual hearings at the Kendra closest to their residence/office without having to travel to the AHC premises.
- **8.** The above facilities are in addition to the existing facility extended to lawyers to avail the facility of video conferencing through their mobile phone/laptop/desktop from their residence or office as the case may be.

GENERAL INSTRUCTIONS

- **9.** Video conferencing facility for the hearing of a particular case can be availed either **onsite** [i.e., facilities set up at Gates 3A, 3B, 5 or the Stadium Pavilion] or **offsite** [residence/office/designated eSewa Kendra]. The site map with details of designated Courts, Gate/Cubicle number wise is attached as **Annexure 2**.
- 10. If in a particular matter, AHC receives competing requests for onsite/offsite VC hearings, the onsite facilities established and referred to above may be utilized unless counsels for parties subsequently and in such a situation convey their consent to avail of offsite facilities.
- 11. In partial modification to the notice dated 06.06.2020, it is clarified that the request/option for video conferencing facility onsite or offsite must necessarily be lodged online on the link available on the official website of the High Court not later than by 1.00 P.M., one day before the date of hearing. The request must also specifically mention whether the lawyer/litigant in person proposes to avail of the VC facility onsite or offsite. The email id (request_vc_alld@allahabadhighcourt.in) provided earlier for sending request for joining court proceedings through Video-Conferencing shall discontinue.

- 12. If option for video-conferencing is not exercised or filed within the time specified above, any subsequent exercise of option will necessarily mean that the matter shall not be taken up that day and shall be taken up on such future date, which the court concerned may fix/indicate.
- 13. Since the VC facility is entitled to be availed of by all lawyers who convey an option in that regard, no separate order of a Court need be sought and all such requests shall be entertained.
- 14. It is clarified and made known to all that the weblinks for VC hearings shall be generated and sent only to those lawyers who choose to participate in virtual hearings from offsite facilities indicated above. In case the lawyer chooses to participate in a virtual hearing from the onsite facilities, no link is required to be sent and he/she shall only be required to be present at the designated facility prior to the time slot allotted.
- 15. The headsets are available on the above **onsite facilities** for VC hearings. The same shall be sanitised on a regular basis. However, the lawyers are advised to bring their own headset considering the sanitization burden of the said equipment. Preferable Headset should be with single 3.5 mm jack working on UBUNTU operating system with noise cancelling mic to provide crystal-clear communication. Generally the Stereo headset with mic used with mobile phone is compatible.
- **16.** In order to facilitate efficient VC sessions and bearing in mind the requirements of the software deployed, all lawyers are advised to download Google Chrome from the following link: -

https://www.google.com/chrome/?

 $\frac{brand=CHBD\&gclid=Cj0KCQjw0YD4BRD2ARIsAHwmKVknUJCxOlSgXCyy-}{XhlHt8lLcpc1w7vISwp8TDpcAuPFj_7UJ5oEIYaAhfxEALw_wcB\&gclsrc=aw.ds}$

By order of the Court,

Copy forwarded for information and necessary action to -

- 1. The Advocate General, U.P., Allahabad
- 2. The President, High Court Bar Association, High Court, Allahabad
- 3. The Secretary, High Court Bar Association, High Court, Allahabad
- 4. The President, Advocate Association, High Court, Allahabad
- 5. The Secretary, Advocate Association, High Court, Allahabad
- 6. The Senior Registrar, High Court, Lucknow Bench, Lucknow
- 7. The Registrar (J) (Listing), High Court, Allahabad
- 8. The Registrar (Civil), High Court, Allahabad
- 9. The Registrar (Protocol), High Court, Allahabad
- 10. The Joint Registrar (J) (Criminal), High Court, Allahabad
- 11. The Systems Manager, Computer Center, High Court, Allahabad with the request to upload the notice on official website of High Court, Allahabad.

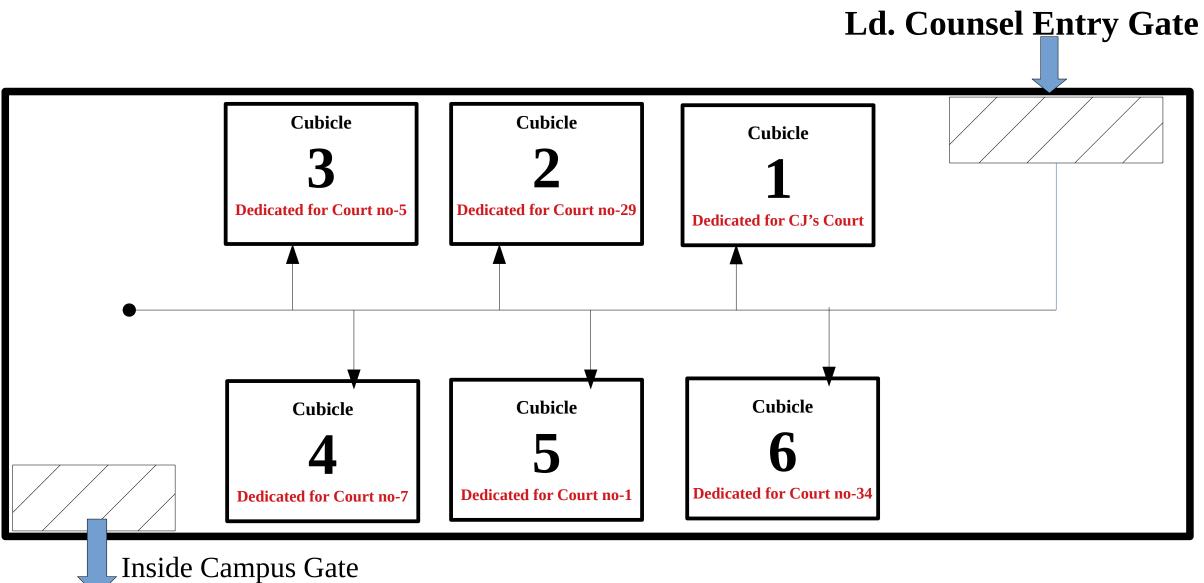
By order of the Court,

Sd/
Joint Registrar (J) (Computer)

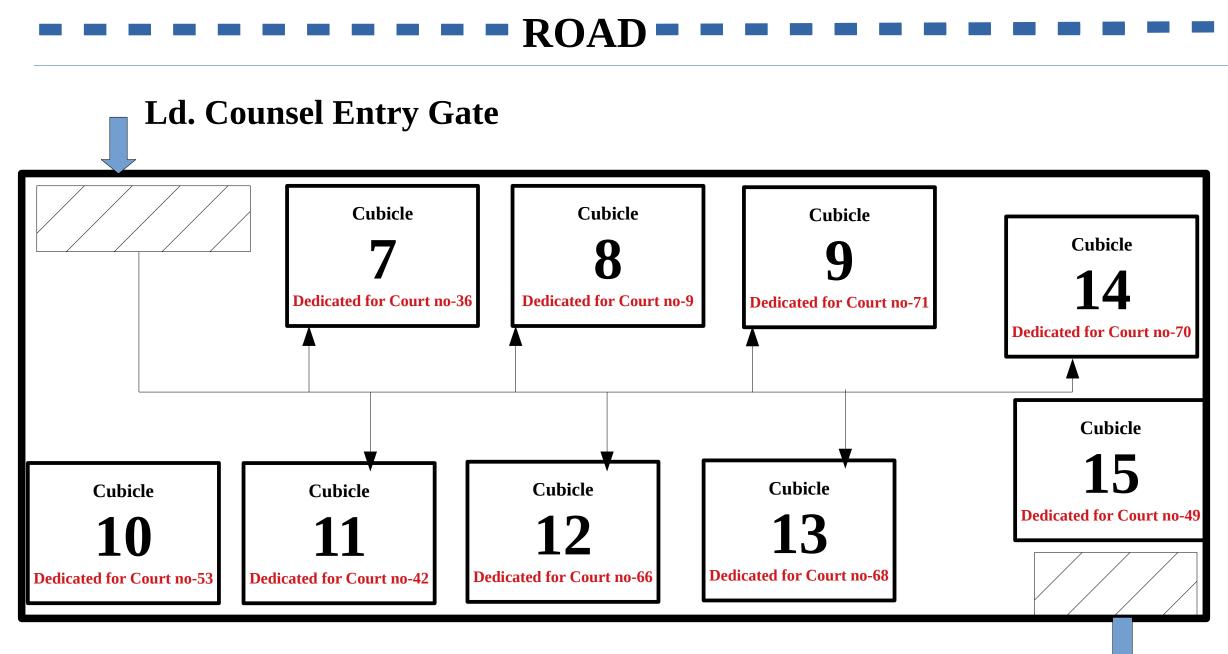
06.07.2020

Gate-3B

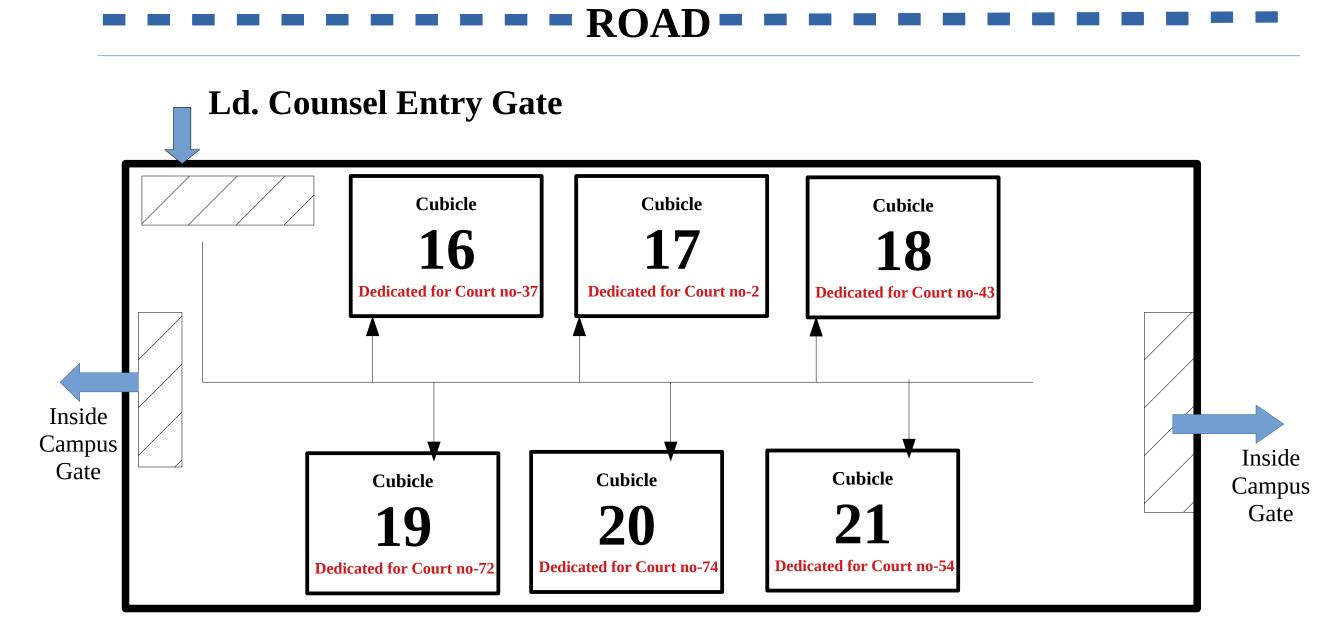




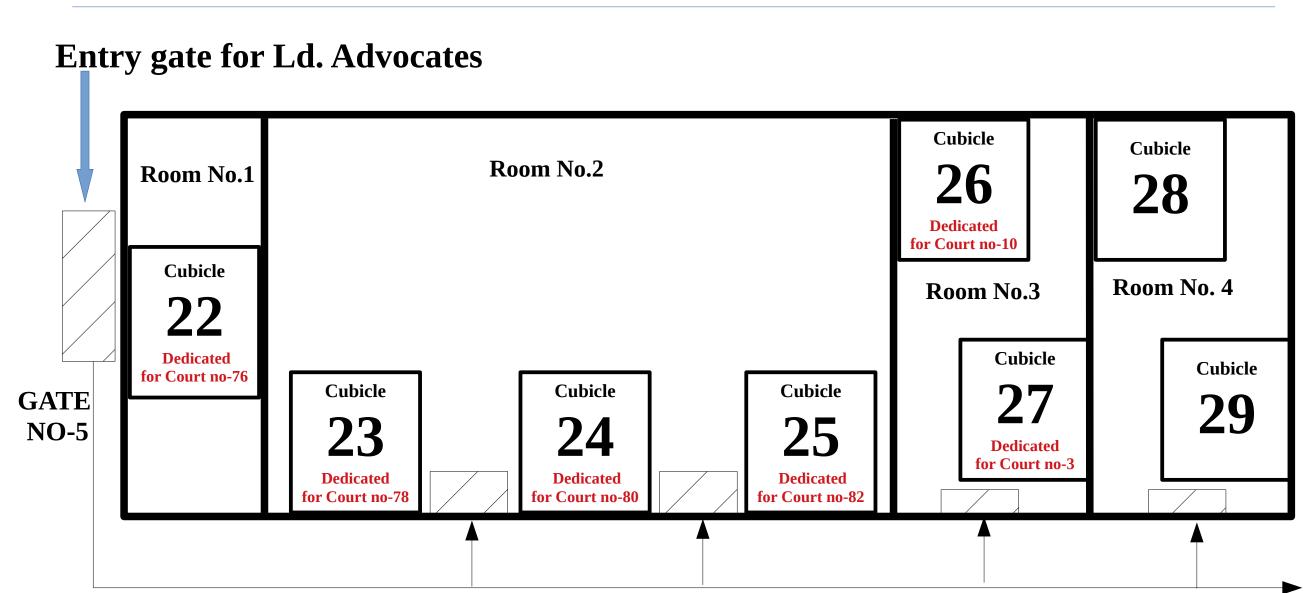
Gate-3A



Gate-5



Pavilion



NOTICE

The guidelines/modalities for the e-filing and court proceeding through video conferencing during the Covid-19 Pandemic at High Court Lucknow, in consonance with the modalities framed at High Court Allahabad in the light of order dated 19.07.2020, are mentioned herein under:-

- Considering the continued gravity of the situation created by the Covid-19 pandemic, the Court proceedings shall be conducted as usual through video conference only.
- Only those old pending matters (other than fresh matters) shall be listed in Courts for which urgency applications are allowed by the Court. There shall be no need to file urgency application for fresh cases.
- 3. The request for listing of cases on grounds of urgency shall be made on the link available on the official website of Allahabad High Court (https://www2.allahabadhighcourt.in/UrgentOnline/dataentry/urgent.jsp).
- 4. All the fresh matters shall be filed through the e-filing module only. The necessary link and guidelines as notified earlier, shall continue to be applicable for the purpose of e-filing which are available on the official website of Allahabad High Court.
- Facility for Video Conferencing, as notified vide order dated 04.07.2020 of the Hon'ble Court, is available onsite at the Arbitration Centre and the Mediation Centre situated in the Judicial Bock of this Court.
- Maximum 2 Learned Counsels/Litigant-in-person at one time shall be permitted to enter in each VC cabin including the Standing Counsel/Government Advocates.
- 7. The details of specific Court Rooms and their respective Video Conferencing cabin numbers will be mentioned outside each cabin.

GENERAL INSTRUCTIONS

8. Video Conferencing facility as earlier available shall continue for the hearing of a particular case, which can be availed either onsite i.e. at the Mediation Centre and Arbitration Centre of this High Court or offsite i.e. from the residence/office/chamber of the learned counsels.

9. The web-links for VC hearings shall be generated and sent in all the cases listed in Courts to the lawyers/litigant-in-person with the time slot allotted. The lawyers are required to click on the link for joining Court proceedings through Video Conference using Google Chrome (latest version) as the

browser and Safari browser on iPad/iPhone.

10. While headsets are available at onsite facility i.e. the Mediation Centre and

Arbitration Centre for VC hearings and the same shall also be sanitized on

a regular basis, however, the lawyers are also advised to bring their own

headset considering the sanitization burden of the said equipment. The

wired headsets should be with single 3.5 mm stereo jack with noise

canceling mic to provide crystal-clear communication. Stereo headsets

with mic used normally with mobile phones would be compatible.

11. In order to facilitate efficient VC sessions and bearing in mind the

requirements of the software deployed, all lawyers are advised to

download Google Chrome.

12. The System Manager will provide technical assistance to the learned

Advocates/Litigants-in-person, as and when required at the onsite facility.

Sd/-

I/c. Senior Registrar

21.07.2020

Copy forwarded for information and necessary action to:

1. The Learned Advocate General, U.P. at Lucknow.

2. The President, Awadh Bar Association, High Court at Lucknow.

3. The General Secretary, Awadh Bar Association, High Court at Lucknow.

4. The Registrar (J) (Listing), High Court at Lucknow.

5. The System Manager, High Court at Lucknow, with the request to upload

the notice on official website of High Court, Allahabad.

6. The Joint Registrar (Security), High Court at Lucknow.

Sd/-

I/c. Senior Registrar

21.07.2020

ORDER

On 24th of July 2020 only the urgent matters mentioned before the Chief Justice shall be taken and no other Court shall be having sitting.

From 27th of July 2020, there shall be physical hearing of matters as well as hearing through Video Conferencing. Physical as well as e-filing of matters shall also be permitted from 27th of July 2020, onwards.

The detailed modalities for functioning of the Courts shall be notified under a separate notification.

The matters fixed for 21st of July 2020, to be taken up on 24th of July 2020, shall now be taken up on 05th of August 2020. Further, the matters fixed for 24th of July 2020 shall be taken up on 04th of August 2020, as per the order dated 19th of July 2020. The order dated 19th of July 2020 shall stand modified, accordingly.

Sd/-

CHIEF JUSTICE 23.07.2020

NOTICE

Learned Counsels having Vakalatnama, and on the basis of the same wants to appear or oppose in any case may argue from the Arbitration and Mediation Center, at High Court, Lucknow Bench, Lucknow on the date of listing of the case.

By order of Hon'ble The Senior Judge

Sd/-Registrar(J)(Listing) 24-07-2020

Dated: 24.07.2020

NOTICE

Applications/ documents/ affidavits in manually filed pending cases at High Court, Lucknow Bench, Lucknow may be filed through e-filing web portal.

All concerned are informed accordingly.

By order of Hon'ble the Senior Judge

Sd/-

(I/c Senior Registrar) 24.07.2020

Copy to:

- 1. Registrar (J) Listing
- 2. Joint Registrar (J) Administration
- 3. System Manager (with the request for uploading on official website)

Sd/-(I/c Senior Registrar) 24.07.2020

High Court of Judicature at Allahabad

Functioning of High Court during COVID-19 MODALITIES

In partial modification of earlier direction / guidelines issued time to time, it is further stated:

- 1. The High Court will function as usual w.e.f. 27.07.2020. Till further orders, only the special Benches constituted shall remain operational.
- 2. The Hon'ble Judges and their supporting staff (Private Secretary, Bench Secretary, Peon etc.) in minimum required number will attend the High Court.
- 3. The sections of the Court will be opened as per the instructions issued by the Registrar General from time to time.
- 4. The Learned Advocates w.e.f. 27.07.2020 will file their Cases / Documents / Petitions / Applications in the Stamp Reporting Section and the Application Section which will function at the places separately notified for Allahabad.
- Only those listed matters shall be listed in Hon'ble Courts, for which
 urgency applications filed through e-mode / physical mode are
 allowed by the Hon'ble Court. Such matters shall be listed only in
 Additional Cause List.
- 6. The Stamp Reporting Section, till further order will not withhold any fresh file due to any defect and will place that before the Hon'ble Court concerned for appropriate orders.
- 7. The files will be sent from the sections to the Hon'ble Courts after proper sanitization.
- The Learned Advocates will enter in the High Court through the gate separately notified for Allahabad.
- Only those Learned Advocates will be granted entry in the High Court through E-Pass whose case(s) are to be taken by the Hon'ble Court(s).
- The Chambers of Learned Advocates in the High Court Premises will not be opened. The sitting arrangement for Advocates shall be notified separately.
- 11. The Robes prescribed for the Hon'ble Judges and the Learned Lawyers shall remain suspended till further orders.
- 12. The Learned Advocates appearing in the Court must wear face cover / mask and shall adhere to all necessary conditions prescribed for social and physical distancing.
- 13. Not more than 6 (Six) Advocates will be permitted to remain in the court room at any given time.

- 14. The Learned Advocates shall leave the High Court immediately after hearing of their case(s).
- 15. The Learned Advocates residing in hot spot areas / containment zones shall not be allowed to enter in the Court campus and no document from them except through e-mode shall be accepted.
- 16. No person shall be allowed to enter in the High Court campus without observing all protocol necessary to maintain social and physical distancing.
- 17. Consumption of liquor, 'paan', 'gutka', tobacco inside the premises of the High Court will be prohibited and consumption of the same will attract punishment.
- 18. Spitting in the premises of the High Court is prohibited and will attract punishment.
- 19. Provision for thermal scanning, handwash and sanitizer will be made available at operational entry, exit points and in common area.
- 20. The Chief Medical & Health Officer, Prayagraj and Lucknow respectively shall arrange all necessary medical assistance and attendance in the High Court campus at Allahabad and Lucknow to meet any urgent medical eventuality.
- 21. Frequent sanitization of the premises of the High Court, common facilities and all points which come into human contact viz. door-knobs, chairs, tables etc. will be ensured.
- 22. No shops near the High Court shall be permitted to open and operate.
- 23. Parking of vehicles to be made as per existing arrangement i.e. outside the premises of the High Court but with proper social distancing measures.
- 24. The facility of hearing through Video-Conferencing shall be provided on asking by the learned Advocates. If any party desires to appear in person then the only mode would be through video conferencing.
- 25. Any person desirous of joining Court proceedings through Video-Conferencing shall have to send an email indicating his/her mobile number along with case details (Parties' Name, Nature of Case, Case Number, Year etc.) and his email id with a request for being provided a Video Conferencing link to enable him to join the Court proceedings. This email has to be lodged with the High Court not later than 1:00 P.M. one working day before the date of hearing. The e-mail id is:- request vc alld@allahabadhighcourt.in. It is also clarified that the counsel on record/AGA/Counsel for the Respondent is not permitted to share the Video link with any other individual except with those who are disclosed as representing the party on

- the e-file/petition/application. Not more than two advocates for a party shall be permitted on the video platform of actual hearing. The Video Conference Software works best on Google Chrome Browser.
- 26. The list of cases will be available on Official Website (www.allahabadhighcourt.in), 02 working days before the date of hearing of cases and for request of Video-Conferencing is to be exercised not later than by 01:00 P.M. on working day before the date of hearing of case.
- 27. Till further order on-site facility and off-site facility at identified e-Sewa Kendras for Video-Conferencing shall remain suspended.
- 28. All the guidelines issued by the Central Government and the Government of Uttar Pradesh regarding COVID-19 must be followed.

CHIEF JUSTICE

High Court of Judicature at Allahabad

Arrangement for functioning of High Court during COVID-19 (ANNEXURE)

In continuation of earlier orders following arrangements are hereby made for ensuring smooth functioning of Courts -

 The Lawyer shall be permitted to file fresh cases in e-mode or in physical form, without any urgency application, at counters as per following details -

SI. No.	Particulars	Location of Counter
01.	Fresh files of Civil Cases will be received.	Gate Pass Section, adjacent to Polo Ground.
02.	Fresh files of Criminal Cases will be received.	Litigant Shed, Gate Pass Section, adjacent to Polo Ground.
03.	Misc. Applications, Counter Affidavits, Rejoinder Affidavits, Vakalatnama and other misc. documents will be received.	Section, adjacent to Polo Ground.

- 2. Till further order, the requirement of affidavit in support of the facts averred the matter filed either through e-mode or in hard copy may be dispensed with on having satisfaction that -
 - (i) Litigant is not in a position to swear the same at Allahabad / Lucknow and on having an undertaking by the Advocate filing such petition / application / appeal memo etc. that whatever is stated is as per oral (telephonically or by any other device) / written instructions (in any form) given by his or her client.
 - (ii) During the lock-down period, the requirement of an affidavit / e-affidavit / scanned notary affidavit shall not be mandatory in the cases and in lieu thereof counsel shall have to submit the AADHAR Number, full details of the card holder like name, parentage, age and address, as also the mobile number linked to the AADHAR Card of the person wanting to act as a deponent in the matter along with a declaration that applicant / petitioner / pariokar is affirming the correctness of disclosure and averments made in the application / petition.

- (iii) This waiver or relaxation of filing affidavit is subject to a proper affidavit being filed in hard copy within a period of one month from the date the lock-down is lifted.
- 3. The Counters will function outside the premises of the High Court to charge Court Fee through e-mode.
- 4. The work-flow for e-Filing along with the screen shots is already available on the official website of Allahabad High Court namely www.allahabadhighcourt.in and the same may be accessed by the Advocates who are facing problem in this regard.
- 5. Only those Advocates whose case(s) are to be taken by the Court(s) will use following gates for entering in the High Court-

Gate	Building	Courts
Gate No. 3	Main Building	Chief Justice's Court, Court Nos. 01 to 40, Court Nos. 58 to 63
Gate No. 1	New Building	Court Nos. 41 to 55
Gate No. 1	30 Court Rooms Building	Court Nos. 64 to 93

- 6. The Staff of the High Court will enter through Gate No. 3-B.
- 7. The Advocates and the Staff will not be permitted to roam in the Hon'ble Judges' Corridor / Gallery (Ground Floor and First Floor).
- 8. The Chambers and the Canteens of the Advocates and the Employees' Canteen situated in the High Court Premises will remain closed.
- 9. The facility of hearing cases through video conferencing shall be provided on asking by the Advocate. If any party desires to appear in person then the only mode would be through video conferencing.
- 10. Any person desirous of joining Court proceedings through Video-Conferencing shall have to send an email indicating his/her mobile number along with case details (Parties' Name, Nature of Case, Case Number, Year etc.) and his email id with a request for being provided a Video Conferencing link to enable him to join the Court proceedings. This email has to be lodged with the High Court not later than 1:00 P.M. one working day before the date of hearing. The e-mail id is :- request_vc_alld@allahabadhighcourt.in. It is also clarified that the counsel on record/AGA/Counsel for the Respondent

is not permitted to share the Video link with any other individual except with those who are disclosed as representing the party on the e-file/petition/application. Not more than two advocates for a party shall be permitted on the video platform of actual hearing. The Video Conference Software works best on Google Chrome Browser.

- 11. The list of cases will be available on the Official Website (www.allahabadhighcourt.in), 02 working days before the date of hearing of cases and for request of Video-Conferencing is to be exercised not later than by 01:00 P.M. on working day before the date of hearing of case.
- 12. Till further order on-site facility for Video-Conferencing shall remain suspended.

(Ashish Kumar Srivastava) Registrar (Protocol) 24.07.2020

Guidelines/Modalities for Functioning of High Court w.e.f 27.07.2020

In consonance to earlier directions/guidelines issued on 21.07.2020 and also issued from time to time, it is further stated that :-

- 1. As directed By the Hon'ble Court, apart from the present Virtual Court functioning, 14 designated Court Rooms for physical presence of Ld. Counsels, i.e Court Rooms readied for one to one Video Conferencing from the Court Rooms to the Chambers of Hon'ble Judges, will be functional for the hearing of the matters listed before the Court from 27.07.2020 at High Court, Lucknow. There shall be no physical filing.
- 2. The Hon'ble Designated Courts are prepared according to the Constitution of Special Benches at Lucknow Bench of the Court commencing from 27.07.2020.
- 3. Only those pending matters shall be listed in the Hon'ble Court, for which urgency applications filed through E-Mode is allowed by the Hon'ble Court. Such matters shall be listed only in Additional Cause List.
- 4. The request for listing of cases on grounds of urgency shall be made on the link available on the official website of Allahabad High Court (https://www2.allahabadhighcourt.in/UrgentOnline/dataentry/urgent.jsp).
- 5. The Stamp Reporting Section till further orders will not withhold any fresh file due to any defect and will place that before the Hon'ble Court concerned for appropriate orders except for such objection which are made mandatory in judicial orders.
- 6. The facility of hearing through internet based Video-Conferencing (off site) shall be provided, on the request of the Learned Advocates. If any party desires to appear in-person, then only mode would be through internet based Video-Conferencing.
- 7. Any person desirous of joining Court proceedings through internet based Video-Conferencing shall have to send an E-mail indicating his/her mobile numbers registered on AOR alongwith cases details(i.e. Court Number, Serial number, parties names, nature of case, case number, year) and his/her E-mail ID with a request for being provided a Video-Conferencing Link to enable him/her to join the Court proceedings. This E-Mail has to be lodged with the High Court on the E-Mail ID request vc lko@allahabadhighcourt.in, not later than 8:00 P.M., one working day before the date of hearing. It is also clarified that the Counsels of parties/AGA are not permitted to share the video link with any other individual those who are disclosed as representing party E-file/petition/application. Not more than two advocates for a party shall be permitted on the video platform of actual hearing.

- 8. Learned Advocates may note that Video Conferencing link and OTP for urgency applications shall be sent only on the mobile number registered in the AOR. Request for correction/updation of mobile number/E-Mail ID mentioned in Advocate on Roll (AOR) may be made by the Learned counsels through E-mail on following E-Mail address of AOR Section, High Court, Lucknow, before preparation of cause list/filing of urgency application (advroll_lko@allahabadhighcourt.in). Such correction will take at least one working day for its incorporation in the respective data.
- 9. Till further orders, the requirement of affidavit in support of the facts averred the matter filed through E-mode may be dispensed with on having satisfaction that:-
 - (I). Litigant is not in a position to swear the same at Lucknow and no having an undertaking by the Advocates filing such petitions/applications/appeal memos etc. that whatever is stated is as per oral (telephonically or by any other devise)/written instructions(in any form) given by his or her client.
 - (II).During the lockdown period. the requirement of an affidavit/e-affidavit/scanned notary affidavit shall not be mandatory in the cases and in lieu thereof counsel shall have to submit the AADHAR Number, full details of the card holders like name, parentage, age and address as also the mobile number linked to the AADHAR card of the person wanting to act as a deponent in the matter alongwith a declaration that applicant/petitioner/pairokar is affirming the correctness of disclosure and averments made in the application/petition.
 - (III). The waiver or relaxation of filing affidavit is subject to a proper affidavit being filed in hard copy within a period of one month from the date the lockdown is lifted.
- 10. All the Guidelines issued by the Central Government and the Government of Uttar Pradesh regarding Covid-19 must be followed.
- 11. Learned Counsels who are appearing very first time in any case will submit his/her application for appearance through e-mode, along with the vakalatnama signed by the parties with specific mobile number registered on AOR, one day before the date fixed latest by 01:00 p.m and the concerned section will process the application within time so that the required link for hearing may be sent within time.
- 12. The VC link messages will be sent to the Ld Counsels in sequence as per the Cause List, accordingly, the Ld Counsels will receive the SMS as per the sequence of his/her case.
- 13. The files will be sent from the Sections to the Hon'ble Courts after proper sanitization.
- 14. The Learned Advocates and staff of G.A. office will enter/exit in the High Court at Lucknow as specified herein under -

- Gate no. 4 Entry
- Gate no. 5 Entry and Exit both.
- Gate No. 6 Entry of only two wheelers/on-foot
- 15. Only those Learned Advocates will be permitted to enter in the High Court whose names are printed in the cause list and having proper ID.
- 16. The chambers of the Learned Advocates in the High Court premises will not be opened.
- 17. The Robes prescribed for the Ld. Lawyers shall remain suspended till further orders.
- 18. The Learned Advocates appearing in the Court must wear face cover/mask and shall adhere to all necessary conditions prescribed for social and physical distancing.
- 19. Not more than 6(six) Advocates will be permitted to remain in the Designated Court Room at any given time, whereas, in the VC cabin (Mediation Center and Arbitration Center), maximum 2 (two) Learned Counsels/Litigant-in-person at one time shall be permitted.
- 20. The Learned Advocates shall leave the High Court immediately after hearing of their case(s).
- 21. The Learned Advocates residing in hot-spot areas/containment zones are expected not to enter in the Court campus, but he may participate in the court proceeding only through Video Conferencing and may file documents through E-Mode.
- 22. No person shall be allowed to enter in the High Court campus without observing all protocols necessary to maintain social and physical distancing.
- 23. Consumption of liquor, 'paan', 'gukta', tobacco and spitting inside the premises of the High Court will be prohibited and the same will attract punishment.
- 24. Provisions for thermal scanning, hand wash and sanitizer will be made available at operational entry, exit points and in common areas.
- 25. The Chief Medical and Heath Officer, Lucknow in co-ordination with Incharge High Court Dispensary shall arrange all necessary medical assistance and attendance in the High Court campus at Lucknow to meet any urgent medical eventuality.
- 26. Frequent sanitation of the premises of the High Court, common facilities and all points which come into human contact viz door-knobs, chairs, tables etc. will be ensured.
- 27. No shops near the High Court shall be permitted to open and operate.
- 28. Parking of vehicles to the made as per existing arrangements.

Copy forwarded for information and necessary action to:

- 1. The Learned Advocate General, U.P. at Lucknow.
- 2. The President, Awadh Bar Association, High Court at Lucknow.
- 3. The General Secretary, Awadh Bar Association, High Court at Lucknow.
- 4. The Registrar (J) (Listing), High Court at Lucknow.
- 5. The System Manager, High Court at Lucknow, with the request to upload the notice on official website of High Court, Allahabad.
- 6. The Joint Registrar (Security), High Court at Lucknow.
- 7. Assistant Registrar(Nazarat), High Court at Lucknow.

Sd/-I/c. Senior Registrar 26.07.2020

NOTICE

Hon'ble Court has been pleased to direct that from 28th of July, 2020 there shall be physical hearing of matters as well as hearing through Video conferencing at High Court Lucknow. Physical as well as e-filing of matters shall also be permitted from 28.07.2020 onwards at Lucknow. The earlier notification dated 26.07.2020 shall stand modified accordingly.

The detailed modalities for functioning of the Courts shall be notified under a separate notification.

Sd/-Incharge Senior Registrar 26.07.2020

Copy forwarded for information and necessary action to:

- 1. The Learned Advocate General, U.P. at Lucknow.
- 2. The President, Awadh Bar Association, High Court at Lucknow.
- 3. The General Secretary, Awadh Bar Association, High Court at Lucknow.
- 4. The Registrar (J) (Listing), High Court at Lucknow.
- 5. The System Manager, High Court at Lucknow, with the request to upload the notice on official website of High Court, Allahabad.
- 6. The Joint Registrar (Security), High Court at Lucknow.
- 7. Assistant Registrar(Nazarat), High Court at Lucknow.

Sd/-Incharge Senior Registrar 26.07.2020

Guidelines/Modalities for Functioning of High Court w.e.f 28.07.2020

In supersession of all earlier directions/guidelines, it is hereby informed that -

- 1. As directed by the Hon'ble Court, from 28th of July, 2020 onwards, there shall be physical hearing of matters as well as hearing through Video conferencing at High Court Lucknow. Physical as well as e-filing of matters shall also be permitted from 28.07.2020 onwards at Lucknow till further orders.
- 2. The learned Advocates w.e.f. 28.07.2020 will file their cases/ documents/ petitions/ applications at the counters earmarked in the Pass Section situated near Gate No.6.
- The learned Counsels shall be permitted to file fresh cases in physical form without any urgency application at Counter situated at Gate No.6 of the High Court.
- 4. Only those pending matters shall be listed in the Hon'ble Court, for which urgency applications filed through E-Mode/Physical Mode is allowed by the Hon'ble Court. Such matters shall be listed only in Additional Cause List.
- 5. The request for listing of cases on grounds of urgency shall be made on the link available on the official website of Allahabad High Court (https://www2.allahabadhighcourt.in/UrgentOnline/dataentry/urgent.jsp).
- 6. The Stamp Reporting Section till further orders will not withhold any fresh file due to any defect and will place that before the Hon'ble Court concerned for appropriate orders, except for such objection which are made mandatory in judicial orders.
- 7. The facility of hearing through internet based Video-Conferencing (off site) shall be provided, on the request of the Learned Advocates. If any party desires to appear in-person, then only mode would be through internet based Video-Conferencing, but if, in-person is a Ld. Counsel he is allowed to appear physically.

- 8. Any person desirous of joining Court proceedings through internet based Video-Conferencing shall have to send an E-mail indicating that the State Counsels/Ld Counsel for opposite parties have consented for their appearance through Video Conferencing. Apart from the above he will further indicate his/her mobile numbers registered on AOR alongwith case details (i.e. Court Number, Serial number, parties names, nature of case, case number, year) and his/her E-mail ID in the same e-mail, with a request for being provided a Video-Conferencing Link to enable him/her to join the Court proceedings. This E-Mail has to be lodged with the High Court on the E-Mail ID request_vc_lko@allahabadhighcourt.in, not later than 8:00 P.M., one day before the date of hearing. Video Link shall not made available in those case where the State Counsels/Ld Counsel for opposite parties have not consented for the same.
- 9. The Counsels of parties/AGA are also requested not to share the video link with any other individual except with those who are disclosed as representing party on E-file/petition/application. Not more than two advocates for a party shall be permitted on the video platform of actual hearing.
- 10. Learned Advocates may note that Video Conferencing link and OTP for urgency applications shall be sent only on the mobile number registered in the AOR. Request for correction/updation of mobile number/E-Mail ID mentioned in Advocate on Roll (AOR) may be made by the Learned counsels through E-mail on following E-Mail address of AOR Section, High Court, Lucknow, before preparation of cause list/filing of urgency application (advroll_lko@allahabadhighcourt.in). Such correction will take at least one working day for its incorporation in the respective data.
- 11. Till further orders, the requirement of affidavit in support of the facts averred the matter filed either through E-mode or in hard copy may be dispensed with on having satisfaction that:-
 - (I). Litigant is not in a position to swear the same at Lucknow and no having an undertaking by the Advocates filing such petitions/applications/appeal memos etc. that whatever is stated is as per oral (telephonically or by any other devise)/written instructions(in any form) given by his or her client.
 - (II). During the lock-down period, the requirement of an affidavit/e-affidavit/scanned notary affidavit shall not be mandatory in the

cases and in lieu thereof counsel shall have to submit the AADHAR Number, full details of the card holders like name, parentage, age and address as also the mobile number linked to the AADHAR card of the person wanting to act as a deponent in the matter alongwith a declaration that applicant/petitioner/pairokar is affirming the correctness of disclosure and averments made in the application/petition.

- (III). The waiver or relaxation of filing affidavit is subject to a proper affidavit being filed in hard copy within a period of one month from the date the lock-down is lifted.
- 12. Learned Counsels who are appearing very first time in any case will submit his/her application for appearance through e-mode/physical mode, along with the vakalatnama signed by the parties with specific mobile number registered on AOR, one day before the date fixed latest by 01:00 P.M. and the concerned Section will process the application within time so that the required link for hearing may be sent within time.
- 13. The VC link messages will be sent to the Learned Counsels in sequence as per the Cause List, accordingly, the learned Counsels will receive the SMS as per the sequence of his/her case.
- 14. The Learned counsels aged 65 years or more, if they wish, may appear and argue the cases through Video Conferencing keeping in view the Government guidelines for Covid-19 period.
- 15. The Court fee can also be submitted through e-mode at the counters located near Gate No.6.
- 16. The files will be sent from the Sections to the Hon'ble Courts after proper sanitization.
- 17. The Learned Advocates, High Court Staff and Staff of G.A. office will enter/exit in the High Court at Lucknow as specified herein under -
 - Gate No.3 Entry/Exit of High Court Staff
 - Gate No. 4 Entry of Learned Counsel/Staff of GA Office
 - Gate No. 5 Entry and Exit both of Learned Counsel/Staff of GA etc.
 - Gate No. 6 Entry of only two wheelers/on-foot

- 18. Only those Learned Advocates will be permitted to enter in the High Court whose names are printed in the cause list and having proper ID.
- 19. The chambers and the Canteen of the Learned Advocates and the Employees' Canteen situated in the High Court premises will remain closed.
- 20. The Robes prescribed for the Learned Lawyers shall remain suspended till further orders.
- 21. The Learned Advocates appearing in the Court must wear face cover/mask and shall adhere to all necessary conditions prescribed for social and physical distancing.
- 22. Not more than 6(six) Advocates will be permitted to remain in the Court Room at any given time, whereas, in the VC cabin (Mediation Center and Arbitration Center), maximum 2 (two) Learned Counsels/Litigant-in-person at one time shall be permitted.
- 23. The Learned Advocates will not be permitted to roam around in the campus of Hon'ble Court. Learned Advocates shall leave the High Court immediately after hearing of their case(s).
- 24. The Learned Advocates residing in hot-spot areas/containment zones are expected not to enter in the Court campus, but he may participate in the court proceeding only through Video Conferencing and may file documents through E-Mode or through his Junior/Advocate Clerk etc.
- 25. No person shall be allowed to enter in the High Court campus without observing all protocols necessary to maintain social and physical distancing.
- 26. Consumption of liquor, 'paan', 'gukta', tobacco and spitting inside the premises of the High Court will be prohibited and the same will attract punishment.
- 27. Provisions for thermal scanning, hand wash and sanitizer will be made available at operational entry, exit points and in common areas.
- 28. The Chief Medical and Heath Officer, Lucknow in co-ordination with Incharge High Court Dispensary shall arrange all necessary medical assistance and

attendance in the High Court campus at Lucknow to meet any urgent medical eventuality.

- 29. Frequent sanitation of the premises of the High Court, common facilities and all points which come into human contact viz door-knobs, chairs, tables etc. will be ensured.
- 30. No shops near the High Court shall be permitted to open and operate.
- 31. Parking of vehicles to the made as per existing arrangements.
- 32. All the Guidelines issued by the Central Government and the Government of Uttar Pradesh regarding Covid-19 must be followed.
- 33. The Sections of the Court at Lucknow will function as per the instructions issued by the Senior Registrar from time to time.

Sd/-

Incharge Senior Registrar 27.07.2020

Copy forwarded for information and necessary action to:

- 1. The Learned Advocate General, U.P. at Lucknow.
- 2. The President, Awadh Bar Association, High Court at Lucknow.
- 3. The General Secretary, Awadh Bar Association, High Court at Lucknow.
- 4. The Registrar (J) (Listing), High Court at Lucknow.
- 5. The System Manager, High Court at Lucknow, with the request to upload the notice on official website of High Court, Allahabad.
- 6. The Joint Registrar (Security), High Court at Lucknow.
- 7. Assistant Registrar(Nazarat), High Court at Lucknow.

Sd/-I/c. Senior Registrar 27.07.2020

Notice

In E-filed Cases, at High Court, Lucknow Bench, the Learned Counsels may remove the defects as per the following procedure:-

- 1- Login in the E-filing portal.
- 2- Select the application/document option.
- 3- Upload and submit the document for removing the defects.

Sd/-Registrar(J)(Listing) 28-07-2020